REPORT OF THE JOINT COMMITTEE IN COMPLIANCE WITH ORDER DATED 15/04/2024 OF THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT) IN THE MATTER OF OA NO. 182/2023 (WZ), PRASAD HARIBHAU JADHAV & ORS. VS M/S GODAVARI BIO-REFINERIES LTD. & ORS.

1.0 Background

Original Application No. 182 of 2023 (WZ), titled Prasad Haribhau Jadhav & Ors. Vs M/s. Godavari Bio-refineries Ltd. & Ors. has been filed before the Hon'ble NGT with the prayers that to visit the industry of respondent no.1 i.e. M/s Godavari Biorefineries Ltd., to prepare a report on ambient air quality (AAQ) within the industrial premises at different locations; AAQ outside the industrial premises at different locations; number of locations of discharging treated/untreated water from the industry of respondent no.1; water analysis report be prepared after taking water samples from different locations of the Godavari River; whether the respondent no.1's industry has complied with the specific conditions of the EC dated 06/08/2021; whether the directions of Hon'ble NGT vide order dated 19/05/2015 have been followed; a direction be issued for closure of the said industry of respondent no.1 for constant breach of environmental laws; and respondent no.1 be imposed heavy amount of EDC for causing environmental pollution.

The Hon'ble NGT initially directed vide order dated 08/01/2024 (copy of Hon'ble NGT order, dated 08/01/2024 is given at **Annexure-1**) and relevant order is reproduced as below:

> *"…7. We deem it appropriate to call for a report from the respondent No.2/MPCB, to be submitted within four weeks, as to whether any pollution is being caused by the industry of respondent No.1, if yes, what action is being taken at their end. After receipt of this report, we will consider admission of this matter…"*

In compliance to the Hon'ble NGT order dated 08/01/2024, the Respondent No.2 i.e. Maharashtra Pollution Control Board (MPCB) has filed the report dated 20/02/2024 to the Hon'ble NGT. Wherein, it is stated that no major violation is reported by the respondent no. 1 i.e. M/s Godavari Biorefineries Ltd., The Hon'ble NGT vide order dated 22/02/2024 granted liberty to the applicants to file the objections against the report submitted by the Respondent no. 2 i.e. MPCB. Accordingly, the applicant(s)

have filed the objections to the report of MPCB and mentioned that the Respondent no. 2 i.e. MPCB has not followed the procedure for taking samples provided under Section 21 of the Water (Prevention and Control of Pollution) Act, 1974 and also not submitted the report in the prescribed format. The Hon'ble NGT vide order dated 05/03/2024 directed the Respondent no. 2 i.e. MPCB to file the rejoinder to the objections filed by the applicant(s). In compliance to the Hon'ble NGT order dated 05/03/2024, the Respondent no. 2 has filed the rejoinder to the objections filed by the applicant(s).

Thereafter, the matter was heard on 15/04/2024. Wherein, the Ld. Counsel of applicant(s) raised objections in respect of the test reports filed by the respondent no.2 i.e. MPCB to be biased in favour of the Project Proponent i.e. M/s Godavari Biorefineries Ltd., on the ground that the procedures, which have been laid down under the Rules, have not been adhered to.

The Hon'ble NGT vide order dated 15/04/2024 (copy of Hon'ble NGT order, dated 15/04/2024 is given at **Annexure-2**) and relevant order is reproduced as below:

> *"…6. As per the practice of this Tribunal, we have been relying on the report of the MPCB. But looking to the fact that a doubt is being expressed about their correctness, we deem it appropriate to constitute a Committee comprising one Member each from:-*
> *(i). The Maharashtra Pollution Control Board (MPCB);*
> *(ii). The Central Pollution Control Board (CPCB); and*
> *(iii). The Ministry of Environment, Forest & Climate Change (MoEF&CC).*
>
> *7. The Committee is directed to visit the site in question, collect the samples in presence of the applicants/applicants' counsel as well as the representative of the Project Proponent and submit a factual and action taken report within one month. The Committee is also directed to provide an opportunity of hearing to both the parties before the submission of report to us.*
>
> *8. The Maharashtra Pollution Control Board (MPCB) shall be the nodal agency for coordination and logistic support.*

9. The report in the matter be submitted through e-filing by using portal of NGT in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF…"

2.0 Approach and methodology

In order to comply with the aforesaid Hon'ble NGT order, dated 15/04/2024, the Central Pollution Control Board (CPCB) vide email dated 29/04/2024 communicated the nominee details to the nodal agency i.e. MPCB with a request to provide background information, copy of the original application, and other relevant information for reference & deliberation in the aforesaid matter. Upon receipt of background information from the nodal agency vide email dated 06/05/2024, the joint committee carried-out inspection cum monitoring at the Respondent no.1 industry i.e. M/s Godavari Biorefineries Ltd., 180/1, 180/2, 187/1, 187/2, A/p. Sakarwadi (158-165, 167-178, 180/1, 180/2, 181/1, 181/2, 187/1, 187/2, 188, 189, 199, 511, 139-2), Kopargaon, Dist. Ahmednagar, Maharashtra (hereinafter referred as the industry) during 21/05/2024 to 22/05/2024. Following joint committee members were present during the inspection.

i. Shri L. S. Bhad, Regional Officer, MPCB, Nashik
ii. Nishchal C., Scientist 'E', CPCB, Regional Directorate, Pune
iii. Dr. P. R. Sakhare, Scientist 'E', MoEF&CC, Regional Office, Nagpur

Also, Shri Chandrakant Shinde, Sub Regional Officer; Shri Amit Latey, Filed Officer and Shri Raviraj Patil, Field Officer from MPCB, Ahmednagar accompanied the joint committee during the inspection. Shri Suhas Godage, Director (Works), representative of the industry was present during the joint committee inspection and provided the visit coordination and information about environment management system.

As directed by the Hon'ble NGT vide order dated 15/04/2024, the joint committee through the nodal agency informed the applicant(s)/applicant(s) counsel vide letter dated 03/05/2024 about the scheduled inspection of the industry with a request to associate with the joint committee during inspection cum monitoring. Copy of the letter addressed to the applicant(s) is given at **Annexure-3**. The joint committee heard the oral representation as submitted by the applicant(s) & applicant(s) counsel

and also herd the oral representation as submitted by the representative of the industry, about the present issues, allegations made in the original application and area under reference.

The applicant(s) & applicant(s) counsel accompanied the joint committee during the inspection cum monitoring. Subsequently, the joint committee collected the representative water samples from the alleged locations outside the industry premises (where MPCB had previously collected the samples); carried-out inspection cum monitoring of the effluent treatment plant (ETP) & Sewage Treatment Plant (STP) of the industry and collected samples from inlet & final outlet of ETP & STP. Also, the joint committee carried-out ambient air quality monitoring inside & outside the industry premises and source emission monitoring of operational stack(s) of the industry. The aforesaid sampling has been carried-out by the joint committee in presence of applicant(s) & applicant(s) counsel and also in presence of the industry representative. In accordance with the Sub Section 3 of Section 21 of the Water (Prevention and Control of Pollution) Act, 1974; the water samples collected from the alleged locations outside the industry premises and samples collected from the ETP & STP of the industry are equally divided & served one set of such samples to the applicant(s) and occupier of the industry, as applicable. Also, sent another set of such samples to the laboratory established by the State Board under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974 for analysis.

3.0 About the industry

M/s Godavari Biorefineries Ltd., is situated at Survey no. 180/1, 180/2, 187/1, 187/2, A/p. Sakarwadi (158-165, 167-178, 180/1, 180/2, 181/1, 181/2, 187/1, 187/2, 188, 189, 199, 511, 139-2), Kopargaon, Dist. Ahmednagar, Maharashtra. The industry is having consent to operate (CTO) issued by MPCB vide no. Format1.0/CAC/UAN No. 0000154055/CO/2302001917, dated 27/02/2023, which is valid up to 31/08/2024 (Copy of CTO dated 27/02/2023 is given at **Annexure-4**), for manufacturing of broad range of synthetic organic chemicals viz. 2-Ethyl-1-Butanol, 2-Ethyl Hexanol, Ethyl Acetate, Acetaldehyde, Acetic acid, Chrotonaldehyde etc. Also, the industry has obtained environmental clearance (EC) from MoEF&CC vide F. no. IA-J-11011/154/2019-IA-III(I), dated 06/08/2021 for the expansion of industry and addition

of new products of capacity from 6, 715 MT/month to 20,090.94 MT/month. Copy of the EC dated 06/08/2021 is given at **Annexure-5**.

3.1 Water and effluent management

Main source of water for the industry is Godavari Left Bank Canal and Godavari River. The industry has obtained permission from Executive Engineer, Irrigation Division, Nashik, Govt. of Maharashtra and executed an agreement on 24/05/2021 (valid up to 05/02/2036) to withdraw river water @ 28.41 Mcft per year. The industry has provided separate flow meter to the intake pipeline of river water. As per the records, the average daily consumption of fresh water during last FY: 2023-24 is 1,051 m^3/day and mainly used for process @ 178 m^3/day, utilities @ 673 m^3/day, and domestic purpose @ 200 m^3/day.

The main sources of effluent generation from industry are: processes, R&D activities, and utility streams (cooling towers & boiler blowdown streams). The management of process effluent and blowdown streams is briefed as follows:

- **Process effluent management:** Effluent generating from processes, R&D activities, and utility streams are collected separately and channelized into ETP for treatment. The industry has provided ETP of reported designed capacity of 600 m^3/day consisting of primary, secondary & tertiary treatment system. During last FY: 2023-24, the industry has utilized average 1,051 m^3/day of fresh water for the industrial & domestic purpose. At present, the reported effluent generation from the process, R&D activities & utilities is about 350 – 390 m^3/day (after considering evaporation losses from all the cooling towers). As per flow meter records of ETP, the industry has generated avg. 365 m^3/day of effluent and utilized average 359 m^3/day of treated effluent for cooling tower make-up (process cooling towers, 12 nos. and MEE cooling tower, 02 nos.), as per CTO conditions dated 27/02/2023.

- Various unit operations & processes of ETP are: Process effluent → Equalization tank, 01 no. with provision of buffer tank, 01 no. → Neutralization tank, 02 nos. (with caustic lye addition) → Buffer tank (with nutrient dosing) → UASB reactor (anaerobic tank) → Clarifier → Aerobic reactor-1st stage (aeration tank) → Clarifier-1 → Aerobic reactor-2nd stage (aeration tank) →

Clarifier-2 → Supernatant collection tank → Flash mixer (with addition of alum) → Coagulation tank (with addition of poly electrolyte) → Tube settler → Filter feed tank → Multi grade filter → Activated carbon filter → Treated effluent collection tank (with ferric chloride dosing) → Ultra filtration-II stages (with HCl, NaOH & Hypo dosing) → Treated effluent collection tank (with SMBS & anti scalant dosing) → Reverse Osmosis-I & II → Permeate of RO-I & II → Permeate collection tank (with pH dosing) → Reused in process cooling towers, 12 nos.

Sludge from clarifiers, tube settler of ETP and lamella clarifiers of STP → Common sludge holding tank → Centrifuge decanter, 02 nos. → Sludge dryer → Dried sludge disposed into CHWTSDF.

For processing RO reject, the industry has provided separate MEE of reported design capacity of 30 m^3/day x 02 nos. RO reject → RO reject collection tank → MEE → MEE condensate → Reused in MEE cooling towers, 02 nos.

MEE concentrate → ATFD → Salt → Disposed into CHWTSDF.

The main sources of domestic sewage generation are from residential colonies, canteen and domestic sewage from industry. The management of domestic sewage stream is briefed as follows:

- **Sewage management:** The industry has provided STP of reported designed capacity of 200 m^3/day and average sewage generation is about 150 m^3/day.

- Various unit operations & processes of STP are: Domestic sewage → Septic tank → Collection pit → Inlet feed tank → Pre-aeration → MBBR-1 → MBBR-2 → Lamella clarifier, 02 nos. → Filter feed tank → Multi grade filter → Activated carbon filter → Treated sewage collection tank → Reused in gardening as per CTO conditions, dated 27/02/2023.

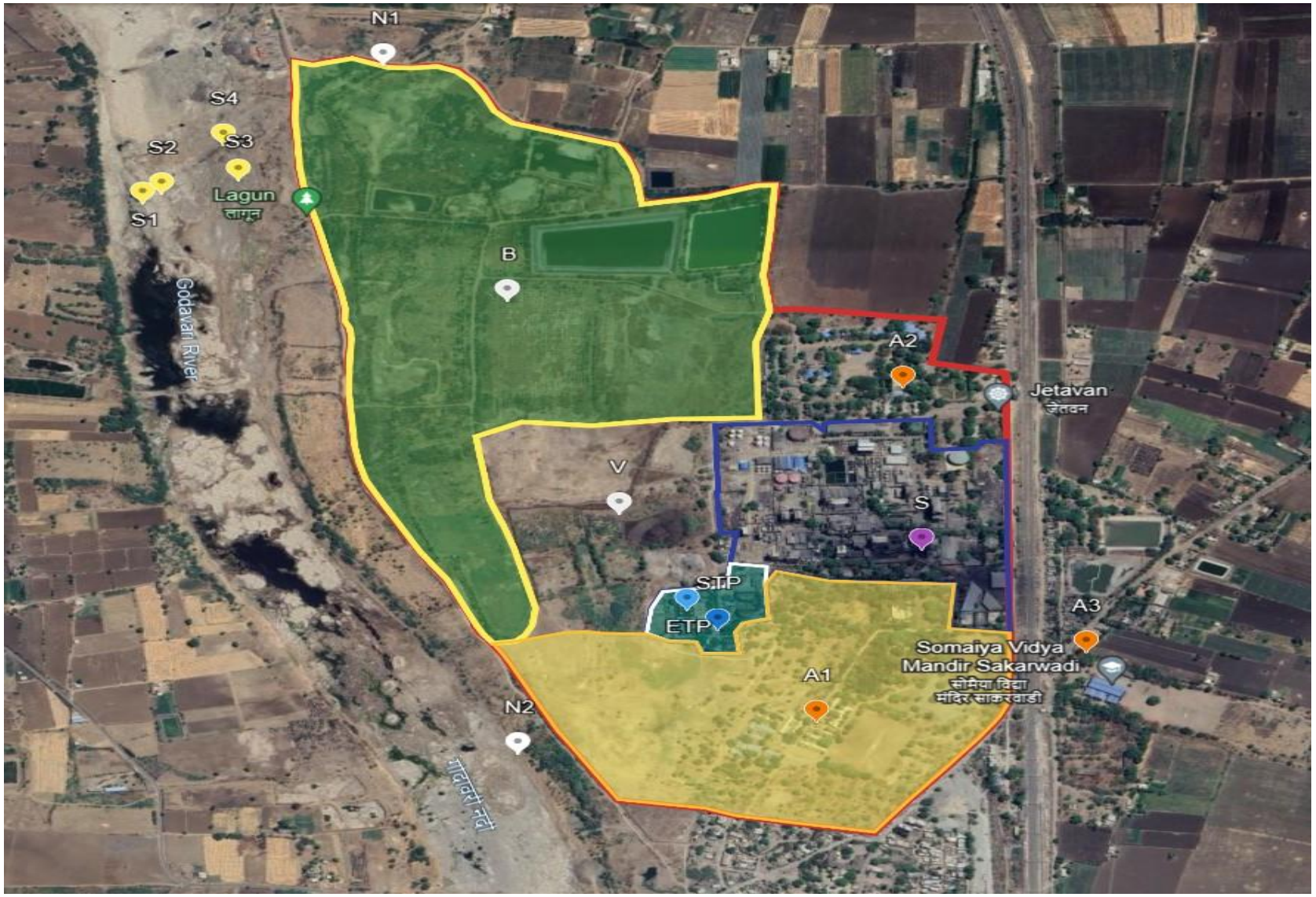
4.0 Monitoring by the joint committee

The joint committee carried-out reconnaissance survey of the industry and locations, where MPCB had previously collected water samples outside the industry premises

i.e. locations of alleged discharge of effluent into nalah/Godavari River. During the joint inspection cum monitoring, the joint committee collected the representative water samples from the alleged locations outside the industry premises (where MPCB had previously collected the samples); carried-out inspection cum monitoring of the effluent treatment plant (ETP) & Sewage Treatment Plant (STP) of the industry and collected samples from inlet & final outlet of ETP & STP. Also, the joint committee carried-out source emission monitoring of operational stack(s) of the industry i.e. source emission sample from the captive 30 TPH co-gen boiler and ambient air quality monitoring inside & outside the industry premises at three locations based on the pre-dominant wind direction and accessibility & availability of infrastructure facility to place the machines. Out of which, one ambient air quality station is selected based on the applicant(s) suggestion i.e. near Tukaram Maharaj mandir. All the samples of water and effluent collected during the inspection were sent to the laboratory established by the State Board under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974 i.e. MPCB Regional Laboratory at Nashik for analysis of parameters of concern. Google earth image depicting locations of sampling of ambient air, surface water, source emission and other features are given below.

Legend:

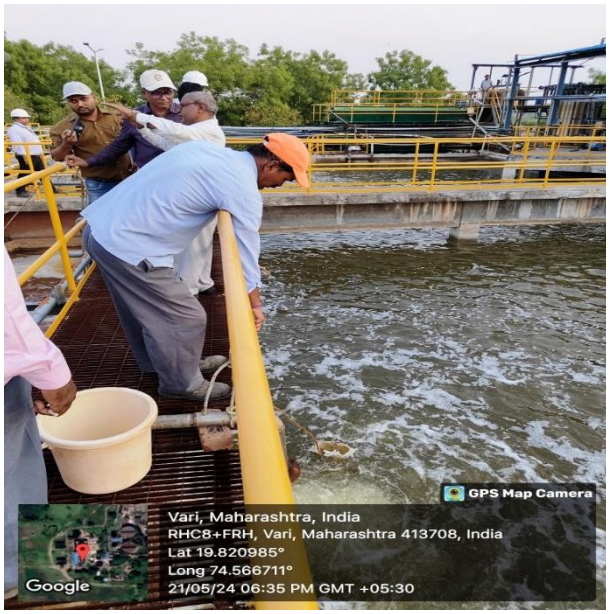
ETP	:	ETP of the industry
STP	:	STP of the industry
S	:	Source emission monitored at the stack attached to 30 TPH AFBC boiler and production area of the industry
A-1	:	Ambient air quality monitoring location-1 i.e. Near industry employee's quarters – E-type colony, within the industry premises and green belt area of the industry
A-2	:	Ambient air quality monitoring location-1 i.e. Near industry guest house, within the industry premises and workers housing colony of the industry
A-3	:	Ambient air quality monitoring location-1 i.e. Near Tukaram Maharaj mandir, Gat no. 463, outside the industry premises, Vill. Vari
N-1	:	Balantin nalh, outside the industry premises, Vill. Kanegaon i.e. adjacent to wetland no. 1 of bioremediation area of the industry
N-2	:	Pimpal nalah, passing through the industry premises, Gat no. 138, Vill. Kanegaon i.e. near ETP of the industry
S-1	:	Stagnant water sample collected from the depression/pit at western side pit of Godavari River (within the Godavari River bed
S-2	:	Dried condition of depression/pit at the centre of Godavari River (within the Godavari River bed)
S-3	:	Dried condition of depression/pit at eastern side pit-1 of Godavari River (within the Godavari River bed)
S-4	:	Dried condition of depression/pit at eastern side pit-2 of Godavari River (within the Godavari River bed)
B	:	Bioremediation area of the industry, within the industry premises
V	:	Vacant land of the industry earmarked for future expansion, within the industry premises



Google earth image depicting various locations of monitoring and other features.

4.1 Effluent and sewage monitoring

The joint committee collected grab effluent samples from inlet of ETP, outlet of ETP i.e. RO permeate and MEE condensate, meant for reuse as per CTO conditions dated 27/02/2023 in presence of applicant(s) & applicant(s) counsel and also in presence of the industry representative (Please refer **Photograph-1 & 2**).



Photograph-1: Sampling at inlet of ETP.

Photograph-2: Sampling at final outelt of ETP i.e. RO permeate.

Collected effluent samples sent to the laboratory established by the State Board under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974 i.e. MPCB Regional Laboratory at Nashik for analysis of various physicochemical parameters viz. pH, SS, BOD, COD, Phenol, TKN, NH_3-N, Free ammonia, Phosphate, NO_3-N, Arsenic, Cadmium, Residual chlorine, Hexavalent chromium, Total chromium, Copper, Cyanide, Fluoride, Iron, Lead, Manganese, Mercury, Nickel, Selenium, Sulphide, Vanadium, Zinc, Colour, Odour and O&G. Analysis results of the effluent samples collected from the ETP is depicted in the below Table-1 and copy of the analysis results of the same submitted by the State Board Analyst appointed under Sub-Section (3) of Section 53 of the Water (Prevention and Control of Pollution) Act, 1974 vide email dated 14/06/2024 is given at **Annexure-6.**

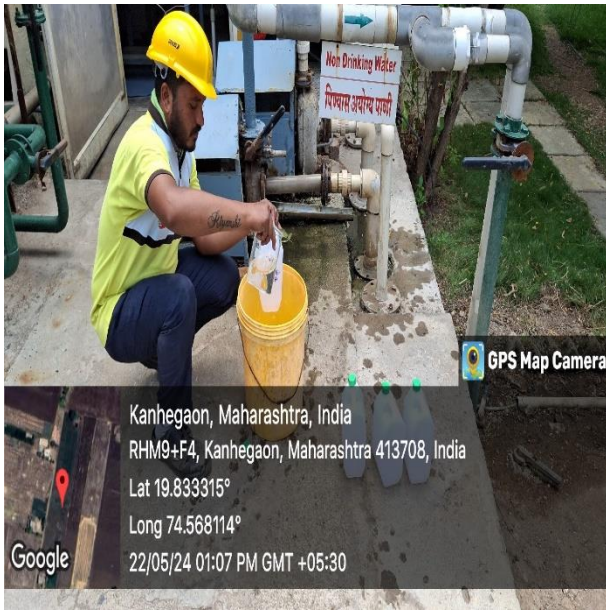
Table-1: Analysis results of effluent from ETP

S. No.	Parameters	Inlet to ETP	Outlet of ETP		General standards (inland surface standards) for discharge of environmental pollutants Part A: Effluents, as per the Environment (Protection) Rules, 1986
		Equalization Tank	MEE Condensate	RO Permeate	
1.	pH	5.21	8.83	8.59	5.5 – 9.0
2.	Suspended Solids	50	14	11	100
3.	BOD	875	5	4	30
4.	COD	2688	36	28	250
5.	Phenol	BDL	BDL	BDL	1
6.	TKN	0.84	1.23	6.61	100
7.	Ammonical Nitrogen	0.35	0.48	2.66	50
8.	Free Ammonia	0.426	0.584	3.235	5
9.	Phosphate (Total)	0.780	0.130	0.06	5
10.	Nitrate Nitrogen	4.52	1.07	3.290	10
11.	Arsenic	NA	NA	NA	0.2
12.	Cadmium	BDL	BDL	BDL	2
13.	Chlorine Residual	BDL	BDL	BDL	
14.	Chromium Hexavalent	BDL	BDL	BDL	0.1
15.	Chromium Total	BDL	BDL	BDL	2
16.	Copper	BDL	BDL	BDL	3
17.	Cyanide	NA	NA	NA	0.2
18.	Fluoride	1.26	BDL	0.180	2
19.	Iron	1.209	0.684	0.349	3
20.	Lead	0.010	0.069	BDL	0.1
21.	Manganese	NA	NA	NA	2
22.	Mercury	NA	NA	NA	0.01
23.	Nickel	BDL	BDL	BDL	3
24.	Selenium	NA	NA	NA	0.05
25.	Sulphide	0.4	0.1	0.070	2
26.	Vanadium	NA	NA	NA	0.2
27.	Zinc	0.074	0.678	0.317	5
28.	Oil & Grease	BDL	BDL	BDL	10
29.	Colour	Light Yellow	Colourless	Colourless	NS
30.	Odour	Organic Odour	No Odour	No Odour	NS

Note: Concentration of all parameters are expressed in mg/l, except pH; BDL-Below Detectable Limit; NA-Not Analysed; NS-Not specified.

Similarly, the joint committee collected grab samples from inlet of STP, outlet of STP i.e. final treated sewage, meant for gardening as per CTO conditions dated

27/02/2023 in presence of applicant(s) & applicant(s) counsel and also in presence of the industry representative (Please refer **Photograph-3 & 4**).



Photograph-3: Sampling at inlet of STP.

Photograph-4: Sampling at final outelt of STP.

Collected sewage samples sent to the laboratory established by the State Board under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974 i.e. MPCB Regional Laboratory at Nashik for analysis of various consented parameters viz. pH, SS, BOD, and COD. Analysis results of the sewage samples collected from the STP is depicted in the below Table-2 and copy of the analysis results of the same submitted by the State Board Analyst appointed under Sub-Section (3) of Section 53 of the Water (Prevention and Control of Pollution) Act, 1974 vide email dated 14/06/2024 is given at **Annexure-7.**

Table-2: Analysis results of sewage from STP

S. no.	Parameters	Sampling location		Standards, as per CTO, dated 27/02/2023
		Inlet to STP	Final outlet of STP	
1.	pH	8.68	8.77	**Not specified**
2.	SS	66	24	**50**
3.	BOD	70	10	**30**
4.	COD	232	32	**100**

Note: Concentration of all parameters are expressed in mg/l, except pH.

4.2 Water quality monitoring

The joint committee visited the alleged locations outside the industry premises, where MPCB had previously collected the samples during June & November, 2023

i.e. at 05 no. of alleged locations where discharge of effluent into nalah/Godavari River had took place and which includes: (i) Balantin nalh, outside the industry premises, Vill. Kanegaon i.e. adjacent to wetland no. 1 of bioremediation area of the industry; (ii) Pimpal nalah, outside the industry premises, Gat no. 138, Vill. Kanegaon i.e. near ETP of the industry; (iii) at eastern side pits of Godavari River (within the Godavari River bed); (iv) at centre pit of Godavari River (within the Godavari River bed) and (v) at western side pit of Godavari River (within the Godavari River bed). All the aforesaid locations are situated outside the industry premises, which consists of 02 no. of natural drains and 03 no. of pits/depressions, situated within the Godavari River bed. Out of the aforesaid alleged locations, at only 01 no. of location, water sample is observed i.e. stagnant water accumulated at depression/pit at western side pit of Godavari River (within the Godavari River bed) and the same is collected in presence of applicant(s) & applicant(s) counsel and also in presence of the industry representative (Please refer **Photograph-5**). Rest of the alleged locations were observed to be completely in dried condition and the joint committee couldn't able to collect the water samples from the said alleged locations (Please refer **Photohraphs-6 to 11**).

Photograph-5: Stagnant water sample collected from the depression/pit at western side pit of Godavari River (within the Godavari River bed).

Photograph-6: Dried condition of Balantin nalh, outside the industry premises, Vill. Kanegaon i.e. adjacent to wetland no. 1 of bioremediation area of the industry.

Photograph-7: Dried condition of Pimpal nalah, passing through the industry premises, Gat no. 138, Vill. Kanegaon i.e. near ETP of the industry.

Photograph-8: Outfall of Pimpal nalah into Godavari River (in dried condition).

Photograph-9: Dried condition of depression/pit at eastern side pit-1 of Godavari River (within the Godavari River bed).

Photograph-10: Dried condition of depression/pit at eastern side pit-2 of Godavari River (within the Godavari River bed).

Photograph-11: Dried condition of depression/pit at the centre of Godavari River (within the Godavari River bed).

Photograph-12: Dried condition of Godavari River.

Collected water samples sent to the laboratory established by the State Board under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974 i.e. MPCB Regional Laboratory at Nashik for analysis of various physicochemical parameters, which are in line with the past monitoring carried-out by MPCB and also as per the parameters stipulated under National Water Quality Monitoring Programme of CPCB for the baseline station parameters viz. pH, colour, odour, electrical conductivity, SS, TDS, TFS, turbidity, total alkalinity, phenolphthelene alkalinity, ammonical nitrogen, BOD, COD, calcium, chloride, fluoride, calcium hardness, magnesium hardness, total hardness, nitrate nitrogen, nitrite nitrogen, ortho phosphate, sulphate, TKN, born, magnesium, potassium, and sodium. Analysis results of the stagnant water sample collected at depression/pit at western side pit of Godavari River (within the Godavari River bed) is depicted in the below Table-3 and copy of the analysis results of the same submitted by the State Board Analyst appointed under Sub-Section (3) of Section 53 of the Water (Prevention and Control of Pollution) Act, 1974 vide email dated 14/06/2024 is given at **Annexure-8.**

Table-3: Analysis results of the stagnant water sample collected at depression/pit at western side of Godavari River (within the Godavari River bed)

S. no.	Parameters	Results
1.	pH	7.2
2.	Colour	yellowish
3.	Odour	NA
4.	Electrical conductivity	55870
5.	SS	318
6.	TDS	45820
7.	TFS	41235
8.	Turbidity	6.26
9.	Total alkalinity	136
10.	Phenolphthelene alkalinity	BDL
11.	Ammonical nitrogen	0.28
12.	BOD	330
13.	COD	960
14.	Calcium	5290
15.	Chloride	19244.03
16.	Fluoride	0.93
17.	Calcium hardness	13200
18.	Magnesium hardness	9200
19.	Total hardness	22400
20.	Nitrate nitrogen	4.22
21.	Nitrite nitrogen	BDL
22.	Ortho phosphate	0.85
23.	Sulphate	1627.5
24.	TKN	0.73
25.	Born	BDL
26.	Magnesium	NA
27.	Potassium	15.96
28.	Sodium	199.84

Note: Concentration of all parameters is expressed in mg/l, except pH; turbidity is expressed in NTU; electrical conductivity is expressed in µS/cm

4.3 Source emission monitoring

Erstwhile, the industry has installed total 04 nos. of boilers for electricity generation and process steam requirement. Out of which only 02 no. of newly commissioned boilers are in operation i.e. 30 TPH AFBC boiler and 18 TPH ISGEC boiler, which is kept as a standby boiler. The said boilers are operating with blend of biomass briquette & coal as a fuel. Remaining 02 no. of old boilers of 12 TPH & 18 TPH are presently not in operation since November, 2022 and as informed, the said non-

operational boilers are proposed to be dismantled. The operational new boilers are provided with ESP as air pollution control device (APCD) with separate stack as per CTO, dated 27/02/2022. Fly ash from APCD and bottom ash from boilers are collected on regular basis & blended and sold to brick manufacturers as per CTO, dated 27/02/2022. The joint committee carried-out source emission monitoring at the operational stack attached to 30 TPH AFBC boiler, in presence of applicant(s) & applicant(s) counsel and also in presence of the industry representative. Analysis result of the source emission sample collected from the operational stack attached to 30 TPH AFBC boiler is depicted in the below Table-4 and copy of the analysis results of the same as submitted by MPCB vide email dated 14/06/2024 is given at **Annexure-9**.

Table-4: Analysis result of source emission monitoring

Sampling location	**Parameters**	
Stack attached to 30 TPH AFBC boiler	**PM, mg/Nm^3**	**SO_2, Kg/day**
	16	179
MPCB prescribed standards	**115**	**1362**

4.4 Ambient air quality monitoring

The joint committee carried-out ambient air quality monitoring inside & outside the industry premises in presence of applicant(s) & applicant(s) counsel and also in presence of the industry representative at three locations based on the pre-dominant wind direction and accessibility & availability of infrastructure facility to place the machines. Out of which, one ambient air quality station is selected based on the applicant(s) suggestion i.e. near Tukaram Maharaj mandir. As the present alleged issue mentioned by the applicant(s) in the OA is about not analysing the ambient air quality samples w.r.t. the parameters stipulated under National Ambient Air Quality Standards, 2009; the joint committee decided to carry-out ambient air quality monitoring at 03 no. of locations and monitoring in respect of all the notified parameters stipulated under National Ambient Air Quality Standards, 2009 viz. PM_{10}, $PM_{2.5}$, SO_2, NO_2, Ozone, Lead, Carbon monoxide, Ammonia, Benzene, Benzo (a) pyrene, Arsenic, and Nickle. Details of ambient air quality monitoring locations are depicted below.

i. AAQM-1: Near industry employee's quarters – E-type colony, within the industry premises (South-West direction of the industry's stack);

ii. AAQM-2: Near industry guest house, within the industry premises (North direction of the industry's stack)

iii. AAQM-3: Near Tukaram Maharaj mandir, Gat no. 463, outside the industry premises, Vill. Vari (South-East direction of the industry's stack);

Photograph-13: Source emission monitroing at stack attached to 30 TPH AFBC boiler.

Photograph-14: AAQM-1: Near industry employee's quarters – E-type colony, within the industry premises.

Photograph-15: AAQM-2: Near industry guest house, within the industry premises.

Photograph-16: AAQM-3: Near Tukaram Maharaj mandir, Gat no. 463, outside the industry premises, Vill. Vari.

Analysis result of the ambient air quality monitoring is depicted in the below Table-5 and copy of the analysis results of the same as submitted by MPCB vide email dated 14/06/2024 is given at **Annexure-10**.

Table-5: Analysis results of ambient air quality monitoring

S. no.	Parameters	Unit	AAQ monitoring locations			National Ambient Air Quality Standards vide Notification dated 18/11/2009
			AAQM-1	AAQM-2	AAQM-3	
1.	PM_{10}	$\mu g/m^3$	203	188	103	**100**
2.	$PM_{2.5}$	$\mu g/m^3$	26	55	32	**60**
3.	SO_2	$\mu g/m^3$	BLQ	BLQ	4.28	**80**
4.	NO_2	$\mu g/m^3$	BLQ	BLQ	BLQ	**80**
5.	Ozone	$\mu g/m^3$	BLQ	BLQ	BLQ	**180**
6.	Lead	$\mu g/m^3$	BLQ	BLQ	BLQ	**1**
7.	Carbon monoxide	mg/m^3	2.59	2.78	2.46	**4**
8.	Ammonia	$\mu g/m^3$	BLQ	BLQ	BLQ	**400**
9.	Benzene	$\mu g/m^3$	3	2.13	1.14	**5**
10.	Benzo (a) pyrene	ng/m^3	BLQ	BLQ	BLQ	**1**
11.	Arsenic	ng/m^3	BLQ	BLQ	BLQ	**6**
12.	Nickle	ng/m^3	3.16	BLQ	BLQ	**20**

Note: BLQ-below level of quantification.

5.0 Observations and findings

This report is outcome containing factual and action taken report of the joint committee based on the preliminary information received from MPCB, followed by inspection cum monitoring & physical observations made in the industry and analysis results of environmental samples (effluent, source emission, surface water quality and ambient air quality) and information submitted by the industry through MPCB and subsequent discussions of the joint committee. The observations & findings of the joint committee are given as follows.

i. Based on the objections filed to the Hon'ble NGT by the applicant(s) against the report of the Respondent no. 2 i.e. MPCB, it is observed that the applicant(s) have mentioned mainly about non-compliance of sampling procedure as per Section 21 of the Water (Prevention and Control of Pollution) Act, 1974 while collecting effluent & water samples in & around the industry; not analysing the ambient air quality samples w.r.t. the parameters stipulated under National Ambient Air Quality Standards, 2009; past alleged

discharge of effluent outside the industry premises; not verifying the operational status & calibration status of installed pollution control devices; and other submissions made by the applicant(s) & applicant(s) counsel in respect of piece-meal production activities by the industry including non-operational status of installed ETP & APCDs.

ii. Since the applicant(s) have raised objections in respect of sampling procedure of MPCB while collecting the environmental samples in compliance to the earlier order of the Hon'ble NGT, dated 08/01/2024 and also considering the other aspects mentioned in the objections filed to the Hon'ble NGT; the joint committee along with the applicant(s) & applicant(s) counsel and industry representative initially carried-out reconnaissance survey of the industry and alleged monitoring locations, where MPCB had previously collected environmental samples including water sampling locations outside the industry premises. Subsequently, the joint committee collected the representative environmental samples viz. effluent, sewage, source emission, surface water quality and ambient air quality, in presence of applicant(s) & applicant(s) counsel and also in presence of the industry representative.

iii. In accordance with the Sub Section 3 of Section 21 of the Water (Prevention and Control of Pollution) Act, 1974; the water samples collected from the alleged locations outside the industry premises and effluent & sewage samples collected from the ETP & STP of the industry are equally divided & served one set of such collected samples to the applicant(s) and occupier of the industry, as applicable. Also, sent another set of such collected samples to the laboratory established by the State Board under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974 for analysis of physicochemical parameters, as applicable.

Source emission sample and ambient air quality samples were collected through M/s Mahabal Enviro Engineers Pvt. Ltd., It is observed that MPCB has outsourced the works related to collection of ambient & source emission samples to the said laboratory, based on the work order issued by MPCB to the said laboratory, dated 20/09/2022. The said laboratory has been

recognized under Environment (Protection) Act, 1986 and its recognition is valid up to 28/06/2025. As per the said work order, the said laboratory is only responsible for collection of source emission & ambient air quality samples. Later, such collected samples should be handed over to MPCB for analysis at any of the MPCB's Regional Laboratory(s) or Central Laboratory, established by the State Board under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974. Further, it is gathered from MPCB that as one of the said MPCB's Regional Laboratory(s) or Central Laboratory is not having the required infrastructure/equipment either due to maintenance or unavoidable circumstances, such collected samples of source emission and ambient air quality are submitted for analysis at M/s Ashwamedh Engineers & Consultants, Nashik. Copy of the letter, dated 23/05/2024 issued by MPCB, SRO-Ahmednagar to the said laboratory is given at **Annexure-11**. The said laboratory has been recognized under Environment (Protection) Act, 1986 and its recognition is valid up to 22/11/2025. Please refer the **Photographs-17 to 21** in respect of sealing of collected environmental samples in presence of applicant(s) & industry representative and submission of the same to the aforesaid laboratory(s). Some of the other photographs taken during the joint committee inspection is given at **Annexure-12**.

Photograph-17: Sealing of collecetd environmental samples in presence of applicant(s) and industry representative.

Photograph-18: Submision of sealed environmental samples to the laboratory established by the State Board.

Photograph-19: Sealing of collecetd source emission & ambient air quality samples.

Photograph-20: Submision of sealed ambient air quality samples to the E(P)A approved lab through MPCB.

Photograph-21: Submision of sealed source emission samples to the E(P)A approved lab through MPCB.

iv. The joint committee collected & analysed the monthly production data of the industry w.e.f. October, 2023 till May, 2024. Out of 39 different types of consented products, as per CTO, dated 27/02/2023; the industry is engaged in manufacturing of 17 products, which are purely based on market demand and quantity of production of the said products during the said assessed

period is observed to be within the consented limits i.e. as per CTO, dated 27/02/2023.

v. The industry has provided designated & covered storage shed for storage of coal. Also, provided designated & covered storage shed for storage of biomass and newly commissioned mechanized & closed alternative fuel system i.e. biomass shredder & feeder, for input to boiler. Further, the industry has deployed 01 no. of dust suppression/fogging vehicle to contain the fugitive road dust within the industry premises.

vi. The industry has installed OCEMS sensors (emission) for measurement of Particulate Matter at both the stacks i.e. 30 TPH AFBC boiler and 18 TPH ISGEC boiler.

vii. During the joint inspection, the operational stack attached to 30 TPH AFBC boiler is operated @ 24.174 TPH (min: 22.726 TPH & max: 26.53 TPH) with fuel consumption of about 4.251 TPH (coal: 3.5 TPH & biomass briquette: 0.75 TPH) and is found operated @ 80.58% load on 21/05/2024. Similarly, the operational stack attached to 30 TPH AFBC boiler is operated @ 27.734 TPH (min: 22.983 TPH & max: 31.6 TPH) with fuel consumption of about 4.876 TPH (coal: 3.459 TPH & biomass briquette: 1.416 TPH) and is found operated @ 92.44% load on 22/05/2024.

Further, during May, 2024 i.e. w.e.f. 01/05/2024 till the date of joint committee inspection (i.e. 22/05/2024); the said boiler is operated @ 28.59 TPH (min: 20.25 TPH & max: 30.875 TPH) with fuel consumption of about 5.09 TPH (coal: 3.82 TPH & biomass briquette: 1.27 TPH) and is found operated @ 95.3% load.

Based on the aforesaid data, it is observed that the industry is operating one of the boiler at about 95.3% capacity and the other boiler i.e. ISGEC 18 TPH boiler is kept as a standby and used as & when required or during maintenance of main AFBC boiler of 30 TPH capacity.

viii. The industry has installed inline CEMS sensors (effluent) for measurement of various parameters viz. pH, TSS, BOD, COD & flow in the output pipeline of the reverse osmosis (i.e. after tertiary treatment). It is observed that the industry has carried-out calibration of the installed OCEMS sensors (emission & effluent) in April, 2024.

ix. The industry has maintained separate logbooks for ETP, STP and boiler section to record the operational parameters and also maintained the entries in respect of concentration of analysed parameters. The industry has installed common energy meter for ETP & STP and separate energy meter for APCDs attached to boilers to record the electricity consumption for operation of ETP & STP and APCDs. Based on the data analysed, the monthly electricity consumption for operation of ETP & STP during March, 2024 till the date of joint committee inspection (i.e. 22/05/2024) is 1,41,012 KWh; 1,21,902 KWh and 86,901 KWh respectively. Similarly, based on the data analysed, the monthly electricity consumption for operation of APCD attached to operational & monitored 30 TPH AFBC boiler during March, 2024 till the date of joint committee inspection (i.e. 22/05/2024) is 7,407 KWh; 7,169 KWh and 5,206 KWh respectively.

x. Analysis results of the treated effluent sample from the final outlet of ETP (RO permeate & MEE condensate), meant for reuse for the process, cooling, scrubbing as per CTO, dated 27/02/2023 reveals that the concentration of all the monitored parameters are within the General standards (inland surface standards) for discharge of environmental pollutants Part A: Effluents, as per the Environment (Protection) Rules, 1986. As the CTO, dated 27/02/2023 issued by MPCB doesn't specify about the parameters & its limiting concentration for the final treated effluent from ETP, the joint committee compared the concentration of said samples to that specified in the Environment (Protection) Rules, 1986 i.e. General standards (inland surface standards) for discharge of environmental pollutants Part A: Effluents, as per the Environment (Protection) Rules, 1986. During the joint committee inspection, the installed inline CEMS (effluent) is found operational and the concentration of displayed parameters in the inline CEMS panel are pH: 6.36;

TSS: 1.46 mg/l; BOD: 1.35 mg/l and COD: 2.7 mg/l respectively. The quantity of treated effluent from ETP for reuse in the process cooling towers is 15.873 m^3/hr i.e. 380.952 m^3/day.

[Please refer S. no. 4.1, as above]

xi. Analysis results of the treated sewage from the final outlet of STP, meant for reuse for gardening within the industry premises as per CTO, dated 27/02/2023 reveals that the concentration of all the monitored parameters viz. SS: 24 < 50 mg/l; BOD: 10 < 30 mg/l; and COD: 32 < 100 mg/l are within the MPCB prescribed standards, as per CTO, dated 02/02/2023.

[Please refer S. no. 4.1, as above]

xii. Analysis results of the water sample i.e. stagnant water accumulated at depression/pit at western side pit of Godavari River (within the Godavari River bed) reveals that the concentration of criteria pollutants viz. BOD & COD and various physicochemical parameters, viz. electrical conductivity, TDS, chloride, total hardness, sulphate, and sodium is on the higher side. Similarly, during the past MPCB monitoring carried-out on 06/06/2023 it is reported that the stagnant water sample collected at the aforesaid location had concentration of BOD: 65 mg/l and COD: 204.8 mg/l. Whereas, on the same day of monitoring, the treated effluent sample from the ETP was found complied.

[Please refer S. no. 4.2, as above]

xiii. Analysis results of the source emission sample collected from the operational stack attached to 30 TPH AFBC boiler reveals that the concentration of monitored parameters i.e. PM and SO_2 is found to be within the MPCB prescribed standards, PM: 16 < 115 mg/Nm^3 and SO_2: 179 < 1362 Kg/day.

[Please refer S. no. 4.3, as above]

xiv. Analysis results of ambient air quality monitoring carried-out at all the three locations reveals that the concentration of PM_{10} is found to be exceeding the National Ambient Air Quality Standards vide Notification dated 18/11/2009, PM_{10}: 203 > 100 µg/m^3 at; PM_{10}: 188 > 100 µg/m^3 at; and PM_{10}: 103 > 100

µg/m^3 respectively. Rest of the parameters viz. $PM_{2.5}$, SO_2, NO_2, Ozone, Lead, Carbon monoxide, Ammonia, Benzene, Benzo (a) pyrene, Arsenic, and Nickle are well within the National Ambient Air Quality Standards vide Notification dated 18/11/2009 at all the three monitored locations.

[Please refer S. no. 4.4, as above]

xv. The industry has obtained membership from M/s Maharashtra Enviro Project Ltd., Ranjangaon - a common hazardous waste treatment, storage and disposal facility (CHWTSDF) for disposal of hazardous wastes generated from the industry. The membership certificate is valid up to 28/05/2027. As per the manifest records of FY: 2023-24, the industry has disposed following types of hazardous wastes to the CHWTSDF.

S. no.	Hazardous waste	Disposed quantity, MT
1.	Cat. no. 1.4 (organic residues)	362.34
2.	Cat. no. 1.6 (spent catalyst & molecular sieve)	2.56
3.	Cat. no. 5.1 (used oil)	1.08
4.	Cat. no. 35.2 (spent ion exchange resin)	0.61
5.	Cat. no. 35.3 (chemical sludge)	20.56
6.	Cat. no. 37.3 (evaporation residues)	39.75

The disposal quantity of said hazardous wastes are within the consented capacity of the CTO, dated 27/02/2023.

xvi. The industry is carrying-out monitoring of raw effluent & treated effluent from ETP, raw sewage & treated sewage from STP, source emission monitoring of stacks, and ambient air quality on quarterly basis through an NABL accredited laboratory i.e. M/s Dr. Subbarao's Environment Centre, Sangli. Compiled monitoring results of ETP, STP and source emission for the month of January, 2024 and April, 2024 is depicted in the below Table-6 to 8.

Table-6: Analysis results of ETP.

Parameters	January, 2024			April, 2024		
	ETP Inlet	ETP outlet		ETP Inlet	ETP outlet	
		RO Outlet (Permeate)	MEE Condensate		RO Outlet (Permeate)	MEE Condensate
pH	4.36	6.12	8.03	4.85	6.76	7.18
TSS	375	10	15	380	12	10
TDS	6640	271	190	3670	291	138
COD	3608	18	41	3765	28	81
BOD	1736	<4	11	1782	<4	26
Chloride	813	41	20	751	45	61
Sulphate	290	13	17	282	16	19
O&G	ND	ND	ND	ND	ND	ND

Note: Concentration of all the parameters are expressed in mg/l, except pH. ND: Not detected. Discharge standards not specified in the CTO, dated 27/02/2023.

Table-7: Analysis results of STP

Parameters	January, 2024		April, 2024		Standards, as per CTO, dated 27/02/2023
	Inlet	Outlet	Inlet	Outlet	
pH	7.69	7.72	7.79	7.82	**Not specified**
TSS	152	40	177	47	**50**
TDS	2370	1081	2584	1126	**Not specified**
COD	228	60	370	76	**100**
BOD	115	21	182	22	**30**
Chloride	396	236	459	259	**Not specified**
Sulphate	187	66	205	81	**Not specified**
O&G	ND	ND	ND	ND	**Not specified**

Note: Concentration of all the parameters are expressed in mg/l, except pH. ND: Not detected.

Table-8: Analysis results of source emission

Parameters	January, 2024	April, 2024	Standards, as per CTO, dated 27/02/2023
Particulate Matter (PM), mg/Nm^3	34	46	**115**
SO_2, Kg/day	18	17.08	**1362**

Based on the said compiled results of ETP, STP and source emission, it is observed that the industry is complying with the respective stipulated standards, as applicable.

xvii. Based on the documents submitted by the industry during joint committee inspection, it is observed that the industry has commissioned new boilers and alternative fuel section for boilers, to reduce the conventional fuel; augmented the existing environment management system by commissioning of new ETP; STP; and APCDs and also implemented various preventive & corrective measures in the process. As per the said documents, it is observed that the same are implemented during last two years. It is observed that the industry has incurred total Rs. 35.932 Crores towards commissioning of new boilers and augmentation of existing environment management system and in the process section for abatement of emission & effluent. Details of the same are given below:

- Commissioning of new ETP of reported design capacity of 600 m^3/day comprising of primary, secondary and tertiary treatment system including RO & MEE to achieve ZLD conditions;
- Commissioning of new STP of reported design capacity of 200 m^3/day comprising of primary, secondary and tertiary treatment system to achieve ZLD conditions;
- Commissioning of new 30 TPH AFBC boiler with dual fuel (coal & biomass); and commissioning of new 18 TPH ISGEC boiler;

- Commissioning of new APCD i.e. dust extraction system and ESP with 04 no. of field in series, can operate up to 99.97% efficiency to control particulate matter for 30 TPH AFBC boiler and 18 TPH ISGEC boiler;
- Closed pneumatic ash conveyance system for handling fly ash from the APCD i.e. Electrostatic Precipitator (ESP) attached to 30 TPH AFBC and 18 TPH ISGEC boilers along with closed silos with ash conditioners for handling & management of fly ash;
- Mechanized and closed alternative fuel system i.e. biomass shredder & feeder to 30 TPH AFBC boiler;
- OCEMS for ETP and stacks of 30 TPH AFBC boiler and 18 TPH ISGEC boiler; and
- Installation of silencer i.e. vent steam silencer for the turbine vent to abate noise during venting of steam;

xviii. Based on documents submitted by the industry during joint committee inspection, it is observed that the industry is continuously involved in extending support/help to the surrounding villages viz. Vari, Kanegaon & Sade etc. under CSR activities. As per the said documents of October, 2023 to March, 2024; it is observed that the industry has incurred total Rs. 2. 67 Crores towards various activities viz. community development; educational support to school children; providing water supply & infrastructure; medical camp expenses; and allotment of 5-acre land to Maharashtra Government Water Supply Department for commissioning of water supply infrastructure etc.

6.0 Conclusions

i. As directed by the Hon'ble NGT vide para 7 of the order dated 15/04/2024, the joint committee during its inspection heard the representation (oral submissions) as submitted by the applicant(s) & applicant(s) counsel about the present issues, allegations made in the original application, area under reference and other submissions made by the applicant(s) & applicant(s) counsel. Accordingly, the joint committee taken cognizance of submissions by made by the applicant(s) & applicant(s) counsel including the submissions made in the original application. The joint committee also heard the representation (oral submissions) as submitted by the representative of the industry about various initiatives taken in the field of pollution control and

various developmental activities implemented under CSR scheme at surrounding villages.

ii. The industry has installed ETP of reported design capacity of 600 m^3/day consisting of primary, secondary & tertiary treatment system as per CTO, dated 27/02/2023 to achieve the ZLD conditions. At present, the average effluent generation from the process, R&D activities, and utility streams is about 350 – 390 m^3/day.

[Please refer S. no. 3.1, as above]

iii. Analysis results of the treated effluent sample from the final outlet of ETP (RO permeate & MEE condensate), meant for reuse for the process, cooling, scrubbing within the industry premises as per CTO, dated 27/02/2023 reveals that the concentration of all the monitored parameters are within the General standards (inland surface standards) for discharge of environmental pollutants Part A: Effluents, as per the Environment (Protection) Rules, 1986.

[Please refer S. no. 4.1, as above]

As per the data analysed in respect of generation & utilization of treated effluent from ETP (i.e. RO permeate & MEE condensate) w.e.f. April, 2023 till date of joint committee inspection (22/05/2024), the industry is generating avg. 365 m^3/day of effluent and after treatment at ETP, the industry is reusing the entire treated effluent from ETP (i.e. RO permeate & MEE condensate) for cooling tower make-up (process cooling towers, 12 nos. and MEE cooling tower, 02 nos.) within the industry premises @ avg. 359 m^3/day. The industry has installed inline CEMS sensors (effluent) for measurement of various parameters viz. pH, TSS, BOD, COD & flow at the outlet of ETP i.e. RO permeate. Thus complying with ZLD conditions as per CTO, dated 27/02/2023. The same is in compliance to the conditions stipulated in S. no. 1 of Schedule-I i.e. Terms & conditions for compliance of Water Pollution Control of the CTO, dated 27/02/2023.

As per the water balance, at full production capacity, the industry requires at about 2,691 m^3/day of fresh water for the process, utilities and domestic

purpose. For process cooling towers (12 nos. and MEE cooling towers of 02 nos.) alone the industry requires 2,222.5 m^3/day of fresh water. Wherein, the industry requires entire treated effluent generated @ avg. 590 m^3/day (obtained from treatment of maximum effluent generation of about 596 m^3/day, after considering evaporation losses from all the cooling towers) for reuse in the cooling towers and the remaining quantity is met through addition/top-up with fresh water.

Hence, in view of the above, the industry is in deficit to completely meet/replace the actual fresh water requirement to the said cooling towers through reuse of treated effluent from ETP and such deficit quantity is met through addition/top-up with fresh water.

iv. Analysis results of the treated sewage from the final outlet of STP, meant for reuse for gardening within the industry premises as per CTO, dated 27/02/2023 reveals that the concentration of all the monitored parameters are within the MPCB prescribed standards, as per CTO, dated 27/02/2023.

[Please refer S. no. 4.1, as above]

As per the data analysed in respect of generation & utilization of treated sewage from STP w.e.f. October, 2023 till date of joint committee inspection (22/05/2024), the industry is reusing the treated sewage for gardening within the industry premises @ 138.5 – 149.63 m^3/day. The same is in compliance to the conditions stipulated in S. no. 2 of Schedule-I i.e. Terms & conditions for compliance of Water Pollution Control of the CTO, dated 27/02/2023.

As per the records, the industry is reusing the said quantity of treated sewage for gardening at four different Gat nos. within the industry premises having total area of about 70 acres (i.e. Gat no. 158 – 20 acres; Gat no. 167 – 12.5 acres; Gat no. 168 – 20 acres and Gat no. 169 – 17.5 acres). The industry has adopted sprinkler & drip irrigation system (2 no. of pumps having 7.5 HP capacity & delivery pipe of 3.5 inches) for utilization of treated sewage for gardening near officer's bungalow and ETP area. In rest of the areas, the treated sewage is being conveyed through tankers for watering of green belt.

v. Analysis results of the water sample i.e. stagnant water accumulated at depression/pit at western side pit of Godavari River (within the Godavari River bed – Please refer Photograph-5) reveals that the concentration of criteria pollutant parameters viz. BOD: 330 mg/l and COD: 960 mg/l is on higher side along with other physicochemical parameters viz. TDS: 45,820 mg/l; EC: 55,870 µS/cm; Chloride: 19,244.03 mg/l; Total hardness: 22,400 mg/l; Sulphate: 1,627.5 mg/l and Sodium: 199.84 mg/l respectively.

[Please refer S. no. 4.2, as above]

During joint committee inspection, the Godavari River is observed to be completely in dried condition (Please refer Photograph-12), except at few locations, stagnant water is accumulated at depressions/pits within the Godavari River bed and not observed any sort of discharge of effluent/sewage from the industry. Further, as the aforesaid water sample is a stagnant water, the quality of the same may not be compared with that of the drinking water quality standards – IS 10500: 2012 or with the Designated Best Use Water Quality Criteria.

The aerial distance (based on the Google earth) from the nearest boundary i.e. North-West corner of the industry, where the erstwhile alleged discharge through Balantin nalah to the stagnant water accumulated at depression/pit at western side pit of Godavari River (within the Godavari River bed) is about 390 m. Similarly, the aerial distance (based on the Google earth) from the nearest boundary i.e. South-West corner of the industry, where the erstwhile alleged discharge through Pimpal nalah to the stagnant water accumulated at depression/pit at western side pit of Godavari River (within the Godavari River bed) is about 1,087 m.

[Please refer Google image at S. no. 4.0, as above]

Whereas, during the past MPCB monitoring carried-out on 06/06/2023 it is reported that the stagnant water sample collected at depression/pit at eastern side pit-1 & 2 of Godavari River (within the Godavari River bed) had concentration of BOD: 32 mg/l & 66 mg/l and COD: 147.2 mg/l & 230 mg/l respectively. Similarly, the stagnant water sample collected at depression/pit

at centre side pit and western side pit of Godavari River (within the Godavari River bed) had concentration of BOD: 36 mg/l & 65 mg/l and COD: 152.4 mg/l & 204.8 mg/l respectively. It was reported by MPCB that there were no industrial discharges outside the premises and the treated effluent sample collected from the final outlet of ETP on 06/06/2023 reveals that the concentration of BOD: 3.2 mg/l and COD: 20.4 mg/l. The same is found well within the General standards (inland surface standards) for discharge of environmental pollutants Part A: Effluents, as per the Environment (Protection) Rules, 1986.

Further, during the past MPCB monitoring carried-out on 29/11/2023 it is reported that the water sample collected at Balantin nalah had concentration of BOD: 40 mg/l and COD: 98.8 mg/l. Similarly, the water sample collected at Pimpal nalah had concentration of BOD: 28 mg/l and COD: 92 mg/l. It was reported by MPCB that there were no industrial discharges into the said nalahs and the said quality might due to surface run-off from the agricultural fields located upstream of the said nalahs which are passing through/passing adjacent to the industry premises, as it was reported about the incidence of heavy rainfall occurred on 27/11/2023. Whereas, the treated effluent sample collected from the final outlet of ETP on 17/11/2023 reveals that the concentration of BOD: 5.4 mg/l and COD: 28 mg/l and the treated effluent sample collected from the final outlet of ETP on 29/11/2023 also reveals that the concentration of BOD: 5.4 mg/l and COD: 19.2 mg/l. The same is found well within the General standards (inland surface standards) for discharge of environmental pollutants Part A: Effluents, as per the Environment (Protection) Rules, 1986.

Similarly, during the recent MPCB monitoring carried-out on 13/02/2024, it was reported by MPCB that there were no industrial discharges outside the premises and the treated effluent sample collected from the final outlet of ETP on 13/02/2024 reveals that the concentration of BOD: 34 mg/l and COD: 88 mg/l. The same is found within the General standards (inland surface standards) for discharge of environmental pollutants Part A: Effluents, as per the Environment (Protection) Rules, 1986, except for BOD. However, the

treated effluent is being reused within the industrial premises for the process, cooling, scrubbing as per CTO, dated 27/02/2023.

vi. Analysis result of the source emission sample collected from the operational stack attached to 30 TPH AFBC boiler reveals that the concentration of monitored parameter i.e. PM and SO_2 is found to be within the MPCB prescribed standards. The industry has installed requisite air pollution control device i.e. Electrostatic Precipitator (ESP) for both the operational 30 TPH AFBC boiler & 18 TPH ISGEC boiler as per CTO, dated 27/02/2023 and the same is in compliance to the conditions stipulated in S. no. 1 of Schedule-II i.e. Terms & conditions for compliance of Air Pollution Control of the CTO, dated 27/02/2023. During source emission monitoring (i.e. on 22/05/2024 w.e.f. 14.00 hr to 16.00 hr) of the operational stack attached to 30 TPH AFBC boiler, the said boiler is operated @ 24.93 TPH with fuel consumption of about 4.414 TPH (coal: 3.142 TPH & biomass briquette: 1.272 TPH) and is found operated @ 83.1% load.

[Please refer S. no. 4.3, as above]

vii. Analysis results of ambient air quality monitoring carried-out at all the three locations reveals that the concentration of PM_{10} is found to be exceeding the National Ambient Air Quality Standards vide Notification dated 18/11/2009. Rest of the parameters viz. $PM_{2.5}$, SO_2, NO_2, Ozone, Lead, Carbon monoxide, Ammonia, Benzene, Benzo (a) pyrene, Arsenic, and Nickle are well within the National Ambient Air Quality Standards vide Notification dated 18/11/2009 at all the three monitored locations. The increase in PM_{10} concentration within the industry premises may be attributed due to dispersion of stack emission and re-suspension of road dust near the monitored locations, where it is observed that the approach roads are unpaved. Similarly, slight increase in PM_{10} concentration Near Tukaram Maharaj mandir, Gat no. 463, outside the industry premises, Vill. Vari may be attributed due to movement of vehicles on the public road. The aerial distance (based on the Google earth) from the operational stack to the said monitoring location is about 335 m.

[Please refer S. no. 4.4, as above]

7.0 Recommendations

i. As per the conditions stipulated in S. no. 1 of Schedule-II i.e. Terms & conditions for compliance of Air Pollution Control of the CTO, dated 27/02/2023, the industry has obtained consent for operation of 02 no. of boilers. Whereas, it is observed that the industry has additional 02 no. of old boilers. Hence, the industry may be directed either to amend the existing CTO, dated 27/02/2023 for the provision of 04 no. of boilers or to dismantle the 02 no. of old boilers. Further, the industry may be directed to amend the existing CTO, dated 27/02/2023 for provision of process vent attached to the acetaldehyde plant.

ii. As there are instances of episodal deterioration of quality of run-off water at the alleged Balantin nalah, adjacent to wetland no. 1 of bioremediation area of the industry and Pimpal nalah, passing through the industry premises, Gat no. 138, Vill. Kanegaon i.e. near ETP of the industry; the industry may be directed to construct a trench of adequate size along the periphery of the bio-remediation area to contain the run-off water, outfalls into Godavari River. Later, the accumulated water from trench may be conveyed for treatment at the industry.

(L. S. Bhad)	(Nishchal C.)	(Dr. P. R. Sakhare)
Regional Officer, MPCB, Nashik	**Scientist 'E' CPCB, RD-Pune**	**Scientist 'E', MoEF&CC, Regional Office, Nagpur**

*****

Annexure-1

Item No.4 (Pune Bench)

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)

Original Application No.182/2023(WZ)
Misc. Application No.14/2023(WZ)
(Disposed of on 01/12/2023)

Prasad Haribhau Jadhav & Ors.

.....Applicant(s)

Versus

M/s. Godavari Bio-refineries Ltd. & Ors.

....Respondent(s)

Date of hearing: 08.01.2024

CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER

Applicant : Mr. D.V. Joshi, Advocate

ORDER

1. This application has been filed with the prayers that directions be issued to respondent No.2/MPCB and respondent No.3/CPCB to visit the industry of respondent No.1-M/s. Godavari Biorefineries Ltd. to prepare a report on AAQ within the industrial premises at different locations; AAQ outside the industrial premises at different locations; number of locations of discharging treated/untreated water from the industry of respondent No.1; water analysis report be prepared after taking water samples from different locations of the Godavari River; whether the respondent No.1's industry has complied with the specific conditions of the EC dated 06.08.2021; whether the directions of NGT vide order dated 19.05.2015 have been followed; a direction be issued for closure of the said industry of respondent No.1 for constant breach of environmental laws; and respondent No.1 be imposed heavy amount of EDC for causing environmental pollution.

2. The submission made by the learned counsel for applicants is that the industry of respondent No.1 is producing of 39 chemicals, out of which 6 chemicals are found to fall in Hazardous Chemicals, as per the Schedule prepared by the CPCB. It is alleged that the respondent No.1 is discharging polluted and untreated effluents and other chemicals gases in the periphery of the industry, which is polluting the surrounding areas leading to air pollution, soil degradation and contamination of the Godavari River as well as the surrounding water bodies. The obnoxious gases are emitting out due to burning of coal as a fuel in the said industry. The agricultural yield of the applicants has deteriorated because of the water contamination. The industry of respondent No.1 is situated within half a kilometer from the Godavari River.

3. It is further submitted that despite a complaint made by the applicants to the District Collector, Ahmednagar for taking immediate action against the respondent No.1, no action has been taken. Hence, legal notice dated 19.12.2022 was sent to respondent No.1. Pursuant to the said legal notice, the applicants received a visit report dated 17.01.2023 from the respondent No.2/MPCB, which is wrong pleading because the Annexure- F, which is being said to be a visit report, is not actually a visit report, rather the same is reply to a Notice dated 17.01.2023 sent by the MPCB addressed to the applicant- Shri Prasad Haribhau Jadhav, where-in it is recorded that an investigation was made on a complaint of the applicant dated 01.12.2022 and 06.12.2022 and it was observed that the industry had obtained Consent to Operate, which is valid up to 31.08.2024 for 39 products. Provided Primary, Secondary & Tertiary treatment followed by RO & MEE for trade effluent and treated effluent is recycled in the process. Industry has also provided ESP (Electrostatic Precipitator) with stack of height of 50 mtrs. to the Boiler (30 TPH capacity) as a APC

(Air Pollution Control Device), which was found in operation. No sound pollution was noticed within factory premises. Industry had also provided ESP for treatment of domestic effluent and treated effluent is used for gardening purpose within factory premises. The bio-remediation work was found to be in progress. The above reply to the notice shows that there were no violations made by the industry of respondent No.1.

4. Thereafter, our attention is also drawn by the learned counsel for applicants to the visit report dated 06.06.2023, which says that while an inspection was made in the presence of the Complainant, the water of the River Godavari was inspected and found to be yellowish in colour. Beyond that, it is not mentioned as to whether the same was found to be polluted. It appears that brownish colour is being taken to be a polluted water by the learned counsel for applicants.

5. We also enquired from the learned counsel for applicants, as to whether there were any water analysis report of the samples collected from the premises of the respondent No.1 and whether they were found to be contaminated and where is the evidence to show that the effluent coming out of the said industry, was allowed to flow into the River Godavari, which is causing pollution of the said river, no such evidence could be shown *prima facie*.

6. Thereafter, the learned counsel for applicants has drawn our attention to the order/Judgment dated 19.05.2015 of this Tribunal passed in Original Application No.68/2014(WZ), filed by some other applicants against the present respondent No.1, where-in pollution of the water well was found to have been caused and the applicants were held entitled for compensation of Rs.2 lakhs each towards each well besides the remediation and damages, which were directed in the said Judgment and

having drawn our attention to this, it is alleged that previously the respondent No.1 has also been found to be indulging in causing pollution because of which the said Order/Judgment had been passed and that still pollution is happening on account of the activities of the said industry.

7. Since there is no evidence shown on record from the side of applicants, as to whether any pollution is found to have been caused by the industry of respondent No.1 as there is no report on record to that effect, rather the show cause notice was issued to the respondent No.1 and its reply suggests that all the compliances were made and nothing abnormal was found, we deem it appropriate to call for a report from the respondent No.2/MPCB, to be submitted within four weeks, as to whether any pollution is being caused by the industry of respondent No.1, if yes, what action is being taken at their end. After receipt of this report, we will consider admission of this matter.

8. The report in the matter be submitted by MPCB through e-filing by using portal of NGT in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

Put up this matter on 22.02.2024

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

January 08, 2024
Original Application No.182/2023(WZ)
Misc. Application No.14/2023(WZ)
(Disposed of on 01/12/2023)
P.Kr

Annexure-2

Item No.5 (Pune Bench)

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)

Original Application No.182/2023(WZ)
I.A. No. /2024(WZ)
Misc. Application No.14/2023(WZ)
(Disposed on 01/12/2023)

Prasad Haribhau Jadhav & Ors.

.....Applicant(s)

Versus

M/s Godavari Bio-refineries Ltd. & Ors.

....Respondent(s)

Date of hearing: 15.04.2024

CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER

Applicant	:	Mr. Abhiraj S. Kulkarni, Advocate
Respondent	:	Mr. Aniruddha Kulkarni, Advocate for R-2/MPCB

ORDER

1. In compliance with our previous order dated 04.04.2024, the respondent No.2-MPCB has filed rejoinder affidavit dated 10.04.2024 to the affidavit of applicant, wherein it is clearly submitted that while collecting the samples and conducting the tests, environmental parameters were adhered to and that the allegations made against the respondent No.2- MPCB in this regard are all baseless.

2. In compliance with our previous order dated 04.04.2024, an I.A. has been filed from the side of applicants, which is not yet numbered by the Registry because the same was found to be defective because of the reasons that the annexures were not attested; and printing charges were not paid.

3. Today, hard copy of the same has been provided directly to us by the learned counsel for applicants, the same is taken on record. He submits that the annexures of the same have been attested and that he has to pay the printing charges, which he will be paying today itself. Therefore, we direct the Registry to register this I.A. today itself after the compliance made by the learned counsel for applicants.

4. Heard on this I.A., wherein prayer is made that additional documents, which are filed through this I.A., as per the list, annexed at page no.11 of this I.A., which are 14 in number, are prayed to be taken on record. The learned counsel for applicants submits that a copy of this I.A. has already been provided to the learned counsel for respondent No.2- MPCB, who may file objection against this I.A., if any, within two weeks.

5. The learned counsel for applicants is raising objection in respect of the test reports filed by the respondent No.2- MPCB to be biased in favour of the Project Proponent on the ground that the procedures, which have been laid down under the Rules, have not been adhered to.

6. As per the practice of this Tribunal, we have been relying on the report of the MPCB. But looking to the fact that a doubt is being expressed about their correctness, we deem it appropriate to constitute a Committee comprising one Member each from:-

(i). The Maharashtra Pollution Control Board (MPCB);

(ii). The Central Pollution Control Board (CPCB); and

(iii). The Ministry of Environment, Forest & Climate Change (MoEF&CC).

7. The Committee is directed to visit the site in question, collect the samples in presence of the applicants/applicants' counsel as well as the representative of the Project Proponent and submit a factual and action taken report within one month. The Committee is also directed to provide an opportunity of hearing to both the parties before the submission of report to us.

8. The Maharashtra Pollution Control Board (MPCB) shall be the nodal agency for coordination and logistic support.

9. The report in the matter be submitted through e-filing by using portal of NGT in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

10. Applicants are directed to supply the required documents and copy of the application to the Members of the Committee within three days from today.

11. We make it clear that if we find through report that false facts are being placed before us by the applicants, we would have no option but to impose heavy cost upon the applicants.

12. A copy of this order be communicated to the above-mentioned Committee forth-with for compliance.

Put up this matter for further consideration on 05.07.2024

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

April 15, 2024
Original Application No.182/2023(WZ)
I.A. No. /2024(WZ)
Misc. Application No.14/2023(WZ)
(Disposed on 01/12/2023)
P.Kr

Annexure-3

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

उप-प्रादेशिक कार्यालय,अहमदनगर

दूरध्वनी क्र. 0241(2470852)
Visit us at :http://mpcb.gov.in
Email :
sroahmednagar@mpcb.gov.in

"आपली सेवा आमचे कर्तव्य"

सावित्रीबाई फुले व्यापारी संकुल,
पहिला मजला ,हॉल नं.२ व ३,
टि. व्ही. सेंटर जवळ,सावेडी,
अहमदनगर -४१४००३

जा.क्र.मपनि/उपप्राकाअह/ ९०/२०२४ दिनांक -०३/०५/२०२४

प्रति,
श्री. प्रसाद हरिभाऊ जाधव,
मु. पो. वारी, ता. कोपरगांव,
जि. अहमदनगर.

विषय : मे. गोदावरी बायो रिफायनरीज लि., गट नं. १८०/१, १८०/२, १८७/१, १८७/२, मु. पो. साकरवाडी, ता. कोपरगांव, जि. अहमदनगर या उद्योगाची समिती मार्फत पाहणी करण्यासाठी.

संदर्भ : मा. राष्ट्रीय हरीत लवाद यांचा आदेश दि.१५/०४/२०२४ रोजीचा आदेश.

महोदय,

उपरोक्त संदर्भिय विषयास अनुसरुन मा. राष्ट्रीय हरीत लवाद यांच्या दि. १५/०४/२०२४ रोजीच्या आदेशान्वये समिती गठीत करण्यात आलेली आहे. सदर समितीमार्फत मे. गोदावरी बायो रिफायनरीज लि., गट नं. १८०/१, १८०/२, १८७/१, १८७/२ मु. पो. साकरवाडी, ता. कोपरगांव, जि. अहमदनगर या उद्योगाची दि.२१/०५/२०२४ रोजी पाहणी करण्यात येणार आहे.

त्या अनुषंगाने आपणांस कळविण्यात येते की, दि.२१/०५/२०२४ रोजी सदरील उद्योगाच्या पाहणीच्या वेळेस आपण स्वत: उपस्थित रहावे.

उप-प्रादेशिक अधिकारी,
म.प्र.नि. मंडळ, अहमदनगर.

सोबत : वरील प्रमाणे.

प्रत माहितीस्तव सादर : १) मा. प्रादेशिक संचालक, पर्यावरण, वने आणि हवामान बदल मंत्रालय, नागपूर.
२) मा. प्रादेशिक संचालक, केंद्रिय प्रदुषण नियंत्रण मंडळ, पुणे.
३) मा. सहाय्यक सचिव (तांत्रिक), म. प्र. नि. मंडळ, मुंबई.
४) प्रादेशिक अधिकारी, म.प्र.नि. मंडळ, नाशिक.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: http://mpcb.gov.in
Email: cac-cell@mpcb.gov.in

Kalpataru Point, 2nd and 4th floor, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai-400022

RED/L.S.I (R22)
No:- Format1.0/CAC/UAN No.0000154055/CO/2302001917

Date: 27/02/2023

To,
M/s- Godavari Biorefineries Ltd.
180/1, 180/2, 187/1, 187/2,A/p- Sakarwadi (158-165, 167-178, 180/1,180/2, 181/1, 181/2, 187/1, 187/2, 188, 189, 199, 511, 139-2)
Kopargaon,Ahmednagar-Ahmednagar

Your Service is Our Duty

Sub: Grant of 3rd Consent to Operate (Part) of expansion with amalgamation of existing Consent to Operate

Ref:

1. Consent to Operate granted vide No. Format 1.0/CAC/UAN No. 0000154055/CO-2302000126 dated 02/02/2023
2. Consent to Establish granted vide No. Format 1.0/CAC/UAN No. 0000120713/CE-2204000670 dated 12/4/2022
3. Environmental Clearance granted vide No. IA-J-110011/154/2019-IA-II (I) dated 06/8/2021
4. Minutes of Consent Appraisal Committee meeting held on 27/12/2022

Your application No.MPCB-CONSENT-0000154055 Dated 24.11.2022

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 31/08/2024**
2. **The capital investment of the project is Rs.211.39 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 208.89 Crs + Expansion C.I. – Rs. 2.5 Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
Products					
1	2-Ethyl-1-Butanol	7	0	7	MT/M
2	2-Ethyl Hexanol	1.3	0	1.3	MT/M
3	Ethyl Acetate	5400	0	5400	MT/M
4	Dilute Ethyl Acetate and Other Ester	30	0	30	MT/M

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
5	Acetaldehyde	2000	0	2000	MT/M
6	Croto Di-Urea and Croto Resin	45	45	90	MT/M
7	Crotonaldehyde	500	500	1000	MT/M
8	1,3 Butylene Glycol	200	0	200	MT/M
9	Acetic Acid	598.85	0	598.85	MT/M
10	Dilute Acetic Acid	110	0	110	MT/M
11	Acetaldol	425	0	425	MT/M
12	Paraldehyde	60	0	60	MT/M
13	Crotonic Anhydride	8.33	0	8.33	MT/M
14	Crotonitrile	8.33	0	8.33	MT/M
15	Impure 1-3 Butylene Glycol	32.22	0	32.22	MT/M
16	Butanol	117.7	0	117.7	MT/M
17	2-Ethyl ,1,3 Hexane Diol	33.33	0	33.33	MT/M
18	3-Methoxy Butanol	25	0	25	MT/M
19	Dilute 3 Methoxy Butanol	2.7	0	2.7	MT/M
20	3-Methoxy Butyl Acetate	25	0	25	MT/M
21	3-Methyl 3-Pentene-2-One (MPO)	500	0	500	MT/M
22	Sodium Sulphate	245	0	245	MT/M
23	Ketone Mixture /(Perfumery Material Base)	197.5	0	197.5	MT/M
24	Absolute Alcohol(Fuel Grade from RS/IS)	2000	0	2000	MT/M
25	Acetaldehyde Oxime	20	0	20	MT/M
26	Ammonium Sulphate	15.97	0	15.97	MT/M
27	Acetaldehyde Diethyl Acetal	25	0	25	MT/M
28	Ethyl Vinyl Ether	25	0	25	MT/M
29	Acetonitrile	20	0	20	MT/M
30	Diethyl Oxalate	20	0	20	MT/M
31	Acetals- (534-15-6, 109-87-5, 462-95-3, 871-22-7, 4285-59-0, 13002-09-0, 10602-34-3, 4461-87-4, 7148-78-9, 5870-82-6, 6607-66-5, 3390-12-3, 3658-95-5, 94089-21-1)	15	0	15	MT/M
32	Esters- (623-70-1, 623-43-8, 14205-39-1, 7318-00-5, 24937-93-7, 105-54-4, 123-25-1, 131-11-3,6284-46-4, 142-92-7, 6259-76-3, 84-66-2 , 108-22-5, 96-33-3, 105-37-3, 109-60-4, 123-86-4, 93-92-5, 2155-60-4, 1608-72-6, 1516-17-2, 102-76-1, 109-94-4)	20	0	20	MT/M

Sr No	Product	Existing Quantity	Proposed Quantity	Total	UOM
33	Other Aldehydes - (123-72-8, 97-96-1, 19780-25-7, 14371-10-9, 142-83-6, 101-86-0, 645-62-5, 123-05-7, 67801-65-4,27939-60-2, 1742-14-9, 530-45-0, 6728-26-3)	20	0	20	MT/M
34	Other Alcohol- (97-95-0, 104-76-7, 111-27-3, 111-28-4, 6117-91-5, 104-54-1, 78-83-1, 77-99-6, 1883-75-6 , 60-12-8, 98-85-1, 123-51-3, 142583-61-7)	20	0	20	MT/M
35	Ketones- (108-29-2, 565-61-7, 78-93-3, 67-64-1, 96-22-0, 98-86-2, 590-90-9)	15	0	15	MT/M
36	Nitriles- (107-12-0, 109-74-0, 78-82-0, 110-59-8)	20	0	20	MT/M
37	Ethers-(109-53-5, 107-25-5, 111-34-2, 60-29-7)	15	0	15	MT/M
38	Others Salts- (532-32-1,7647-14-5, 7783-20-2 & 7757-82-6)	9.82	0	9.82	MT/M
39	Turbine- (Captive Power Plant)	5.6	0	5.6	MW

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	596	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	200	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Boiler (30 TPH)	1	As per Schedule -II
2	S-2	Boiler- 18 TPH ISGEC	1	As per Schedule -II
3	S-3	DG set -1000 KVA	1	As per Schedule -II
4	S-4	D. G. Set-590 KVA	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Bio-Degradable Waste	408	Kg/Day	Composting	Used as mannure
2	Non-Biodegradable	272.5	Kg/Day	Sale	Sale to authorized party
3	STP Sludge	30.64	Kg/Day	NA	Used as mannure

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
4	WTP Sludge	300	Kg/Day	Landfilling	Landfilling at own land
5	Dust	3	MT/Day	Sale	Sale to Brick Manufacturer
6	Boiler Ash	65	MT/Day	Sale	Sale to Brick Manufacturer
7	Insulation and Glass wool waste	0.5	Ton/M	Sale	Sale to authorized party

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	37.3 Concentration or evaporation residues	0.3	MT/Day	Landfill	CHWTSDF
2	1.6 Spent catalyst and molecular sieves	3.65	MT/A	Landfill/ Recycle*	Sale to authorised party / CHWTSDF
3	1.4 Organic residues	8	CMD	Incineration	CHWTSDF
4	35.2 Spent ion exchange resin containing toxic metals	1.2	MT/A	Incineration	CHWTSDF
5	28.3 Spent carbon	31	MT/A	Incineration	CHWTSDF
6	36.1 Any process or distillation residue	0.192	MT/Day	Incineration	CHWTSDF
7	35.3 Chemical sludge from waste water treatment	1.5	MT/Day	Landfill	CHWTSDF
8	Used Discarded PPE's	01	MT/A	Incineration	CHWTSDF
9	5.1 Used or spent oil	1.2	KL/A	Recycle	Authorized Recycler

8. **Conditions under Batteries (Management & Handling) Rules, 2001:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	Lead Acid Batteries	80.00	Nos./Y	Sale to Authorized Party/Buy Back to Dealer

Specific Conditions for used Batteries:

i. The applicant shall ensure that used batteries are not disposed of in any manner other than by depositing with the authorized dealer/ manufacturer/ registered recycler/ importer/ re-conditioner or at the designated collection center.

ii. The applicant shall file half-yearly return in Form VIII to the M.P.C. Board.

iii. Bulk consumers to their user units may auction used batteries to registered recyclers only.

9. **Conditions under E-Waste Management:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	E-Waste	1.00	MT/A	Sale to Authorized Party

10. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. This consent is issued with overriding effect on earlier Consent to Operate granted by the Board vide no. Format 1.0/CAC/UAN No. 0000154055/CO-2302000126 dated 02/02/2023
13. This consent is issued subject to an order passed or may be passed by Hon'ble National Green Tribunal in OA No. 68/2014.
14. The applicant shall comply with the conditions of the Environmental Clearance granted vide letter No. F. No. IA-J-110011/154/2019-IA-II (I) dated 06/8/2021
15. Volatile Organic Compounds (VOCs)/Fugitive emissions shall be controlled at 99.97% with effective chillers/modern technology.
16. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.
17. This consent is issued as per the minutes of Consent Appraisal Committee meeting held on 27/12/2022

. This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	30000.00	TXN2211003504	24/11/2022	Online Payment

Copy to:

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar

- They are directed to ensure the compliance of the consent conditions.

2. Chief Accounts Officer, MPCB,Sion, Mumbai

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 600.00 CMD consisting of Primary (Collection tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank, Anaerobic Digester (UASB)), Secondary (Activated sludge process), Tertiary (Pressure sand filter, Activated carbon filter), Advanced treatment (Reverse osmosis, Multi effective evaporator) for the treatment of 596 CMD of trade effluent.

   B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.

2. A] As per your application, you have provided 02 Sewage Treatment Plant of designed capacity 200 CMD + 50 CMD for the treatment of 200 CMD of sewage.

   B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50 mg/l
2	BOD 3 days 27°C	Not to exceed	30 mg/l
3	COD	Not to exceed	100 mg/l

   C] The treated sewage shall be used on land for gardening within premise after confirming above standards. In no case, sewage shall find its way outside factory premises.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	2222.50
2.	Domestic purpose	215.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	253.50

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	Boiler	ESP	52.00	Coal / Biomass 5675 Kg/Hr	0.5	TPM	115 Mg/Nm^3
						SO2	1362 Kg/Day
S-2	ISGEC Boiler	ESP	30.00	Coal / Biomass 3405 Kg/Hr	0.5	TPM	115 Mg/Nm^3
						SO2	817.2 Kg/Day
S-3	DG set -1000 KVA	Acoustic Enclosure	9.00	HSD 150 Ltr/Hr	1	TPM	115 Mg/Nm^3
						SO2	72 Kg/Day
S-4	D. G. Set-590 KVA	Acoustic Enclosure	6.00	HSD 65 Ltr/Hr	1	TPM	115 Mg/Nm^3
						SO2	31.20 Kg/Day

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III

Details of Bank Guarantees:

Sr. No.	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to O	10 Lakh	Existing	Zero Liquid Discharge to be achieved by MEE/Incineration	31/8/2024	28/2/2025
2	C to O	5 Lakh	Existing	Towards O&M of Pollution Control System	31/8/2024	28/2/2025
3	C to O	10 Lakh	Existing	Towards compliance of consent conditions	31/8/2024	28/2/2025

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV

General Conditions:

1. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelised through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler
2. Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board
3. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;
4. Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.
5. Specific Conditions for storage, Handling and Disposal of Waste from Electrical & Electronic equipment (WEEE):
    1. **Collection of WEEE** - The applicant must provide appropriate and dedicated vehicles duly identified as per the norms for transportation of Hazardous Waste. The applicant shall obtain all the required permits for transportation of WEEE from competent authority. The applicant shall ensure the safe transport of the WEEE without any spillage during transportation.

       Storage for disassembled parts: The applicant must provide appropriate storage for disassembled spare parts from WEEE. Some spare parts (e.g. motors and compressors) will contain oil and/or other fluids. Such part must be appropriately segregated and stored in containers that are secured such that oil and other fluids cannot escape from them. These containers must be stored on an area with an area with an impermeable surface and a sealed drainage system.

2. **Storage for other components and residues:**Other components and residues arising from the treatment of WEEE will need to be contained following their removal for disposal or recovery. Where they contain hazardous substances they should be stored on impermeable surface and in appropriate containers or bays with weatherproof covering. Containers should be clearly labelled to identify their contents and must be secured so that liquids, including rain water cannot enter them. Components should be segregated having regard to their eventual destinations and the compatibility of the component types. All batteries should be handled and stored having regard to the potential fire risk associated with team.
3. **Balances :** WEEE Guidelines also requires that sites for handling of WEEE have "balances to measure the weight of the segregated waste'. The objective is to ensure that a record of weights can be maintained of WEEE entering a facility and components and materials leaving each site (together with their destinations). The nature of the weighing equipment should be appropriate for the type and quantity of WEEE being processed.
4. Plastic, which cannot be recycled and is hazardous in nature, is recommended to be land filled in nearby CHWTSDF.
5. Ferrous and nonferrous metal recycling facilities fall under the purview of existing environmental regulations for air, water, noise, land and soil pollution and generation of hazardous waste and the same should be followed.
6. CFCS should be either reused or incinerated in common hazardous waste Incineration facilities at CHWTSDF.
7. Waste Oil should be either reused or incinerated in common hazardous waste incineration facilities.
8. PCB's containing capacitors shall be incinerated in common hazardous waste incineration facilities at CHWTSDF.
9. Mercury recovery and lead recycling facilities from batteries fall under the Hazardous & Other Wastes (M & TM) Rules, 2016.
10. Existing environmental regulations for air; water; noise, land and soil pollution and generation of hazardous waste and the same should be followed. In case Mercury or lead recovery is very low, they can be temporarily stored at e-waste recycling facility and later disposed in TSDF.
11. The industry shall maintain records of the e-waste purchased, processed in Form-2 and shall file annual returns of its activities of previous year in Form-3 as per Rules 11(9) & 13(3)(vii) of the E-Waste(M) Rules, 2016; on or before 30th day of June of every year.

6. The Energy source for lighting purpose shall preferably be LED based
7. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
8. Conditions for D.G. Set
   a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
   b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
   c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper sitting and control measures.

d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.

e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.

f) D.G. Set shall be operated only in case of power failure.

g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.

h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.

9. The applicant shall maintain good housekeeping.
10. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
11. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
12. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
13. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
14. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
15. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
16. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
17. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
18. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
19. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
20. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
21. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.

22. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
23. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
24. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
25. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
26. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
27. The industry should not cause any nuisance in surrounding area.
28. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
29. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
30. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
31. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
32. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
33. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
34. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.

35. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
36. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
37. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
38. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
39. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
40. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
41. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
42. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year
43. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

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This certificate is digitally & electronically signed.

Annexure-5

By Speed Post/Online

F. No. IA-J-11011/154/2019-IA-II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)
***

Indira Paryavaran Bhawan
Jorbagh Road, New Delhi - 110003

Dated: 6th August, 2021

To,

M/s. Godavari Biorefineries Ltd.
Sakarwadi, Taluka Kopargaon,
District Ahmednagar,
Maharashtra

Email: kajaria@somaiya.com

Sub: Expansion of existing industry and addition of New Products of capacity from 6,715.00 MTPM to 20,090.94 MTPM, located at Gut No. 159-165,180/1, 180/2, 181/1, 181/2, 187/1, 187/2, 188, 189, 199, 158, 167-178, 511, 139/2, Sakarwadi, Taluka Kopargaon, District Ahmednagar, Maharashtra by M/s. Godavari Biorefineries Ltd.- Environmental Clearance regarding.

Sir,

This has reference to your proposal No. IA/MH/IND3/210653/2019 dated 4th July, 2021, submitting the EIA/EMP report and further letter dated 23.07.2021 on the above subject matter.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for environmental clearance to the project for expansion of existing industry and addition of New Products of capacity from 6,715.00 MTPM to 20,090.94 MTPM, located at Gut No. 159-165,180/1, 180/2, 181/1, 181/2, 187/1, 187/2, 188, 189, 199, 158, 167-178, 511, 139/2, Sakarwadi, Taluka Kopargaon, District Ahmednagar, Maharashtra by M/s. Godavari Biorefineries Ltd.

3. The project/activities are covered under Category 'A' of item 5(f) 'Synthetic organic chemicals industry' of the Schedule to the Environment Impact Assessment Notification, 2006, and requires appraisal at central level by the Expert Appraisal Committee (EAC) in the Ministry.

4. The details of products and capacity are as under:

S. No.	Products Details	Quantity [MT/M]		
		Existing	Proposed	Total
1.	Ethyl Acetate	3000.00	5700.00	8700.00
2.	Acetaldehyde	1500.00	1300.00	2800.00
3.	Croto Resin and Croto Di Urea	45.00	85.00	130.00
4.	Crotonaldehyde	500.00	500.00	1000.00
5.	1,3 Butylene Glycol	41.66	158.34	200.00
6.	Acetic Acid	598.85	0.00	598.85
7.	Dilute Acetic Acid	110.00	0.00	110.00
8.	Dilute Ethyl Acetate and other ester	0.00	30.00	30.00

S. No.	Products Details	Quantity [MT/M]		
		Existing	Proposed	Total
9.	Acetaldol	0.00	425.00	425.00
10.	Paraldehyde	60.00	0.00	60.00
11.	Crotonic Anhydride	8.33	1.67	10.00
12.	Crotonitrile	8.33	1.67	10.00
13.	Dilute 1-3 Butylene Glycol	12.90	19.32	32.22
14.	Butanol	64.60	53.10	117.70
15.	2-Ethyl, 1, 3 Hexane Diol	33.33	0.00	33.33
16.	3-Methoxy Butanol	25.00	250.00	275.00
17.	Dilute 3 Methoxy Butanol	0.00	30.00	30.00
18.	3-Methoxy Butyl Acetate	0.00	340.00	340.00
19.	3-Methyl 3- Pentene -One (MPO)	333.33	166.70	500.00
20.	Sodium Sulphate	242.00	3.00	245.00
21.	Ketone Mixture	131.67	65.80	197.50
22.	Absolute Alcohol (Fuel Grade from RS/IS)	0.00	2000.00	2000.00
23.	Acetaldehyde Oxime	0.00	175.00	175.00
24.	Ammonium Sulphate	0.00	139.70	139.70
25.	Acetaldehyde Diethyl Acetal	0.00	250.00	250.00
26.	Ethyl Vinyl Ether	0.00	100.00	100.00
27.	Acetonitrile	0.00	425.00	425.00
28.	Diethyl Oxalate	0.00	175.00	175.00
29.	Gbamber	0.00	100.00	100.00
30.	Sorbic Acid or Potassium Sorbate	0.00	500.00	500.00
31.	Acetals (534-15-6,109-87-5,462-95-3,871-22-7,4285-59-0,13002-09-0,10602-34-3,4461-87-4,7148-78-9, 5870-82-6,6607-66-5,3390-12-3,3658-95-5,94089-21-1)	0.00	15.00	15.00
32.	Esters (623-70-1, 623-43-8,14205-39-1,7318-00-5, 24937-93-7,105-54-4,123-25-1,131-11-3,6284-46-4, 142-92-7,6259-76-3,84-66-2,108-22-5,96-33-3,105-37-3,109-60-4,123-86-4,93-92-5,2155-60-4,1608-72-6, 1516-17-2,102-76-1,109-94-4)	0.00	20.00	20.00
33.	Oximes (110-69-0, 96-29-7)	0.00	15.00	15.00
34.	Other Aldehydes (123-72-8, 97-96-1, 19780-25-7, 14371-10-9, 142-83-6, 101-86-0, 645-62-5,123-05-7, 67801-65-4,27939-60-2,1742-14-9,530-45-0,6728-26-3)	0.00	200.00	200.00
35.	Other Acids (107-92-6, 107-93-7, 99-04-7,65-85-0)	0.00	15.00	15.00
36.	Other Alcohol (97-95-0,104-76-7, 111-27-3, 111-28-4, 6117-91-5, 104-54-1,78-83-1,77-99-6, 1883-75-6, 60-12-8, 98-85-1, 123-51-3, 142583-61-7)	0.00	20.00	20.00
37.	Ketones (108-29-2, 565-61-7, 78-93-3, 67-64-1, 96-22-0, 98-86-2, 590-90-9)	0.00	15.00	15.00
38.	Waxes –(NA)	0.00	12.00	12.00

S. No.	Products Details	Quantity [MT/M]		
		Existing	Proposed	Total
39.	Nitriles (107-12-0, 109-74-0, 78-82-0, 110-59-8)	0.00	20.00	20.00
40.	Ethers (109-53-5, 107-25-5, 111-34-2, 60-29-7)	0.00	15.00	15.00
41.	Ketene (463-51-4)	0.00	15.00	15.00
42.	Other Salts (532-32-1,7647-14-5,7783-20-2 & 7757-82-6)	0.00	19.64	19.64
	TOTAL	**6,715.00**	**13,375.94**	**20,090.94**
Captive power generation				
1	**Turbine (Captive power generation)**	**2.3MWH**	**4.8MWH**	**7.1MWH**

5. Project Proponent reported that land area available for the project is 13, 92,123 m^2. No additional land will be used for proposed expansion. Industry has already developed Greenbelt in an area 33 % i.e. 4, 59,839.00 m^2 out of total area of the project. The estimated project cost is Rs. 366.44 Crores including existing investment of Rs.166.44 Crores. Total capital cost earmarked towards environmental pollution control measures is Rs. 28.033 Crores and the Recurring cost (operation and maintenance) will be about Rs.6.4 Crores per annum. Total Employment will be 613 persons as direct and 180 persons indirect after expansion. Industry proposes to allocate Rs.1.5 Crores towards CER.

6. It is reported that there are No national parks, wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the project site. River/ water body Godavari River is flowing at a distance of 1.0km in W direction.

7. Ambient air quality monitoring was carried out at 8 locations during March 2018 to May 2018 and the baseline data indicates the ranges of concentrations as: PM_{10} (61.80 µg/m^3 – 79.60µg/m^3), $PM_{2.5}$ (32.42µg/m^3-51.30µg/m^3), SO_2 (11.75µg/m^3-14.71µg/m^3) and NO_2 (17.31µg/m^3- 24.70µg/m^3). AAQ modeling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 82.4µg/m^3, 22.75µg/m^3 and 32.71µg/m^3 with respect to PM10, Sox and NOx. Further, the Project Proponent has submitted one month more baseline data of January 2021 and compared the data with 2018. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS). The Committee deliberated the baseline data and found in order.

8. It is noted that the water requirement is 5,783 m^3/day of which fresh water requirement of 2,691m3/day will be met from River through Canal and Ground Water through open well. Effluent of 1,082 m^3/day quantity will be treated through ETP of 1,250CMD capacity [Existing – 600CMD + Proposed 650CMD]. The plant will be based on Zero Liquid discharge system.

9. Power requirement after expansion will be 14,000kVA [11.2MW/H] including existing kVA and will be met from MSEDCL State power distribution corporation limited. Existing unit has 2 DG sets of 1000 kVA and 590 kVA capacity, additionally 3 DG sets of 1000x3 Nos. DG sets are used as standby during power failure. Stack (height of 9m, 9m and 6m) will be provided as per CPCB norms to the proposed DG sets. Existing unit has 18TPH [2 Nos.] and 12TPH Coal fired boiler. Additionally, 45TPH and 24TPH [2 Nos.] Coal fired boiler will be installed. Thermic Fluid Heater of 10Lakh Kcal/Hr. and 2

Lakh Kcal/Hr. Hydrogen Generator of 5200 x 3 cum/day Nitrogen Generator and 1000 cum/day with HSD fired will also be installed. [Existing 3 Boilers shall be replaced with Boiler of 45TPH]. ESP and Bag filter with a stack of height of 30m, 30m, 45m, 50m, 15m and 10m respectively will be installed for controlling the particulate emissions within the statutory limit of 115 mg/Nm^3 for the proposed boilers.

10. Emission of Aldehyde Content, CO_2/ O_2 from Acetaldehyde Plant and Acid Mist, CO_2/ O_2 from Acetic Acid Plant, for which industry has provided Aldehyde Scrubbers [1 for each plant] with stack height of 12.9m and 8.25m. Details of solid waste/hazardous waste disposal are as per the plan provided in the EIA/EMP report and as deliberated in the EAC.

11. Standard ToR has been issued by the Ministry vide letter dated 13th May, 2019. Public Hearing for the proposed project has been conducted by the State Pollution Control Board on 14th October, 2020 which was presided over by the Additional District Magistrate. The main issues raised during the public hearing are related to ZLD details, NGT court case status, Water Source, Employment generation, ground water quality etc. Inspection report dated 24.12.2020 submitted by the PP which was deliberated by the EAC.

12. Unit has obtained NOC from Department of Environment, State of Maharashtra vide letter No. ENV(NOC)1091/1485 / CR-272/D-I, dated 25th January 1993. The PP reported that since this is the existing Unit prior to 2006, EC was not required under the provisions of the EIA Notification, 2006. The Unit is being operated with statutory clearance and valid CTO under Air/Water Act. PP reported that a Case No-68/2014 in Hon'ble NGT (WZ) Pune, related to Distillery effluent pollution. Distillery plant is closed since Feb 2013 and Distillery license is also surrendered by the Industry. Case is disposed on 19th May 2015. Now execution work is in progress as per Hon'ble NGT Order.

13. The proposal was considered by the **Expert Appraisal Committee (Industry-3 Sector) in its meeting held on 22-23 July, 2021** in the Ministry through video conferencing, wherein the project proponent and their accredited consultant M/s. Building Environment India Pvt. Ltd. presented the EIA/EMP report as per the ToR. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at http://parivesh.nic.in.

The EAC, constituted under the provision of the EIA Notification, 2006 comprising Experts Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.

The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

The Committee noted that the EIA/EMP reports are in compliance of the ToR issued for the project, considering the present environmental concerns and the projected scenario for all the environmental components. The Committee found the baseline data and incremental GLC due to the proposed project within NAAQ standards

additional baseline data for the year 2020 and 2021 submitted by the PP was also found satisfactory. The Committee suggested that the storage of toxic/explosive raw material shall be bare minimum in quantity and inventory. The Committee suggested that the greenbelt development shall be taken up actively by the PP and trees shall be planted considered 2m x 2m ratio. Accordingly, revised allocation for green area development in budgeted EMP amount Recurring cost of Rs. 386.5 lakhs/annum for proposed EMP & totaling to Recurring cost Rs. 687.5 Lakhs/annum for entire project submitted by the PP. The Committee also deliberated the court case status and the implementation of directions regarding bio-remediation tasks raised during the Public Hearing and found the reply to be satisfactory.

The Committee noted that since the Unit is in existence prior to 2006, EC was not required under the provisions of the EIA Notification, 2006. The MPCB has inspected the Unit on 24.12.2020. The Committee deliberated the compliance status of existing Unit and found in order. The Committee noted that the project proponent has submitted an undertaking regarding greenbelt development and other mitigation measures. The Committee found the additional information to be satisfactory.

The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.

14. The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

15. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-3), Ministry of Environment, Forest and Climate change hereby accords **Environmental clearance to the project for expansion of existing industry and addition of New Products of capacity from 6,715.00 MTPM to 20,090.94 MTPM, located at Gut No. 159-165,180/1, 180/2, 181/1, 181/2, 187/1, 187/2, 188, 189, 199, 158, 167-178, 511, 139/2, Sakarwadi, Taluka Kopargaon, District Ahmednagar, Maharashtra by M/s. Godavari Biorefineries Ltd.,** under the provisions of the EIA Notification, 2006, subject to the compliance of terms and conditions as under:-

A. Specific Conditions:

(i). The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.

(ii). Implementation of the directions of Hon'ble NGT w.r.t. Bio- remediation plan of soil and water [Ground & Surface] contaminated by the earlier Distillery Unit on

time bound manner. The implementation report shall be submitted to IRO, MoEFCC on six monthly-basis.

(iii). Volatile organic compounds (VOCs)/Fugitive emissions shall be controlled at 99.97% with effective chillers/modern technology. Regular monitoring of VOCs shall be carried out.

(iv). An Occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.

(v). As already committed by the project proponent, Zero Liquid Discharge (ZLD) shall be ensured and no waste/treated water shall be discharged outside the premises. Treated effluent shall be reused in the process/utilities. Treated Industrial effluent shall not be used for gardening/greenbelt development/horticulture purpose.

(vi). The unit shall make the arrangement for the prevention and protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms. Mock drill shall be conducted regularly.

(vii). Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees.

(viii). Total fresh water requirement, sourced from River through Canal and Ground Water through open well, shall not exceed 2,691m^3/day. Prior permission in this regard shall be obtained from the concerned regulatory authority.

(ix). Storm water from the roof top shall be channelized through pipes to the storage tank constructed for harvesting of rain water in the premises and harvested water shall be used for various industrial processes in the unit. No recharge shall be permitted within the premises. Process effluent/ any wastewater shall not be allowed to mix with storm water.

(x). Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For ZLD, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises (if applicable).

(xi). Solvent management shall be carried out as follows: (a) Reactor shall be connected to chilled brine condenser system. (b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages. (c) Solvents shall be stored in a separate space provided with all safety measures. (d) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done. (e) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valves to prevent losses. (f) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.

(xii). Process organic residue and spent carbon, if any, shall be sent to Cement or other suitable industries for its incinerations. ETP sludge, process inorganic & evaporation salt shall be disposed of to the TSDF. There shall be commitment

from the brick manufacturer to take the fly ash from the plant. The Unit is to be started after getting the commitment from the brick manufacturer / cement plant.

(xiii). The company shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high-pressure hoses for equipment clearing to reduce wastewater generation.

(xiv). The green belt of at least 5-10 m width shall be developed in at least 33% of the total project area, mainly along the plant periphery/ additional land. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department. Records of tree canopy shall be monitored through remote sensing map. Trees have to be planted with spacing of 2m x 2m and the number of trees has to be increased accordingly. The plant species can be selected that will give better carbon sequestration. All trees must be planted within first year.

(xv). The activities and the action plan proposed by the project proponent to address the socio-economic and public hearing issues in the study area, shall be completed as per the schedule presented before the Committee and as described in the EMP report in letter and spirit. All the commitments made during public hearing shall be satisfactorily implemented.

(xvi). A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.

B. General Conditions: The grant of environmental clearance is further subject to compliance of other general conditions as under:-

(i) No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.

(ii) The Project proponent shall strictly comply with the rules and guidelines issued under the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989, as amended time to time, the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996, and Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016 and other rules notified under various Acts.

(iii) The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.

(iv) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise

levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

(v) The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. The activities shall be undertaken by involving local villages and administration. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.

(vi) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.

(vii) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.

(viii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.

(ix) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.

(x) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at **https://parivesh.nic.in/**. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.

(xi) The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

(xii) This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

16. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

17. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

18. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

19. The above conditions shall be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

20. This issues with approval of the competent authority.

06/01/2021

(Dr. R. B. Lal)
Scientist 'E'/Additional Director
Tele-fax: 011-24695362
Email: rblal@nic.in

(Dr. R. B. LAL)
वैज्ञानिक 'ई'/Scientist 'E'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min.of Environment,Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

Copy to:

1. The Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (WCZ), Ground Floor, East Wing, New Secretariat Building Civil Lines, Nagpur-440001
2. The Secretary, Revenue & Forest Department, Government of Maharashtra, 4th Floor, Mantralaya, Mumbai- 400032
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 32
4. The Member Secretary, Maharashtra Pollution Control Board, Kalpataru Point, 3rd and 4th floor, Opp. PVR Cinema, Sion Circle, Mumbai-400 022
5. The Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
6. The District Collector, District Ahmednagar
7. Guard File/Monitoring File/Website/Record File/Parivesh portal

(Dr. R. B. Lal)
Scientist 'E'/Additional Director

Annexure-6

LES Sample, Environmental Sample & AAQM Sample Results of M/s. Godavari Bio-refineries Ltd, Sakarwadi, Tal. Kopargaon, Dist. Ahmednagar Collected with Joint Committee On. 21/05/2024 & 22/05/2024.

SR sroahmednagar@mpcb.gov.in <sroahmednagar@mpcb.gov.in>
Fri, 14 Jun 2024 4:56:07 PM +0530 •

To "NISHCHAL C" <nischal.cpcb@nic.in>

Cc "ronashik" <ronashik@mpcb.gov.in>

Sir,

Please find Attached herewith LES Sample, Environmental Sample & AAQM Sample Results of M/s. Godavari Bio-refineries Ltd, Sakarwadi, Tal. Kopargaon, Dist. Ahmednagar Collected with Joint Committee On. 21/05/2024 & 22/05/2024.

This is for information & further needful, please

With Kind Regards,

(Chandrakant N. Shinde)
Sub-Regional Officer,
M.P.C. Board, Ahmednagar.

7 Attachment(s) • Download as Zip • Add To ›

Ashwamedh Engineers & Co… .pdf
3.6 MB •

ETP Inlet.pdf
627.8 KB •

MEE Condensate.pdf
634.7 KB •

RO Permeate.pdf
638.5 KB •

STP Inlet.pdf
289 KB •

STP outlet.pdf
283 KB •

Environmental Sample Result.pdf
19.9 KB •

580

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL LABORATORY NASHIK

Tel No.: (0253) - 2362820
Fax No.: (0253) – 2365150
Email :- sonashiklab@mpcb.gov.in

Udyog Bhavan, 1st Floor, Trimbak Road
MIDC Compund, Near I.T.I. Signal,
Satpur, Nashik - 422007

"Your Service is our Duty"

FORM –B

(See Rule 27)

Report by the Board Analyst

Report No.:- BNS/LES-05/2024

Date:- 30 /05/2024

I hereby certify that, I Shri. B.N. Sangale, State Board Analyst duly appointed under sub-section (3) of Section 53 of the Water (P & CP) Act, 1974 (6 of 1974) received on the 22th day of May, 2024 from Shri. L.S. Bhad, Regional Officer Regional Office Nashik.

An effluent sample having Code No.- BR- 0044756, dated: 22/05/2024. For the analysis. The sample was in fit condition for analysis reported below:

1) The condition of the seal, fastening and container on receipt was acceptable.
2) Plastic can of 2.5 Lit 5 No. & 1 liter glass bottle for Oil & Grease.

I further certify that, I have analysed the aforementioned sample on 29 /05/2024 and declare the results of the analysis to be as follows:

Sr. No	Parameter	Result	Method
1)	Ammonical Nitrogen	0.35	Nesslerization Method
2)	Arsenic	NA	----
3)	Biochemical Oxygen Demand (BOD)	875.0	IS 3025, Incubator & Titrimetric Method.
4)	Cadmium	BDL	Atomic Absorption Spectroscopy
5)	Chemical Oxygen Demand (COD)	2688.0	Open reflux method APHA 24th Edition.
6)	Chlorine Residual	BDL	Iodometric Method APHA 24th Edition.
7)	Chromium Hexavalent	BDL	Diphenyl Carbazide colorimetric method APHA 24th Edition.
8)	Chromium Total	BDL	Atomic Absorption Spectroscopy
9)	Colour	Light Yellow	Color Comparator Method
10)	Copper	BDL	Atomic Absorption Spectroscopy
11)	Cyanide	NA	----
12)	Fluoride	1.26	SPANDS Method APHA 24th Edition.
13)	Iron	1.209	Atomic Absorption Spectroscopy

decode => ETP Inlet

14)	Lead	0.010	Atomic Absorption Spectroscopy
15)	Manganese	NA	----
16)	Mercury	NA	----
17)	Nickel	BDL	Atomic Absorption Spectroscopy
18)	Nitrate Nitrogen	4.52	Ultraviolet Spectrophotometer Screening Method
19)	Odour	Organic Odour	----
20)	Oil & Grease	BDL	Gravimetric method APHA 24th Edition.
21)	pH	5.21	APHA 24th Edition.
22)	Phenol	BDL	Chloroform Extraction Method APHA 24th Edition.
23)	Phosphate (Total)	0.780	Stannous Chloride Method APHA 24th Edition.
24)	Selenium	NA	----
25)	Sulphide	0.400	Spectrophotometric by Methylene blue (colorimetric method) APHA 24th Edition.
26)	Suspended Solid (SS)	50.0	IS 3025, Gravimetric method.
27)	Total Kjeldahl Nitrogen (TKN)	0.84	Total Kjeldahl Nitrogen (Foss Tecator) APHA 24th Edition.
28)	Vanadim	NA	----
29)	Zink	0.074	Atomic Absorption Spectroscopy
30)	Free Ammonia	0.426	Calculation Method

Note:

1) All the results are in mg/L except pH.
2) NA indicated Not Analysed.
3) BDL indicated below Detectable Limit.

30/5/2024
(B.N.Sangale)
State Board Analyst.

Copy submitted for information to- Senior Law Officer, M.P.C.Board Mumbai.

To,
Shri. L.S. Bhad
Regional Officer,
M.P.C. Board
Nashik.

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL LABORATORY NASHIK

Tel No.: (0253) - 2362820
Fax No.: (0253) – 2365150
Email :- sonashiklab@mpcb.gov.in

Udyog Bhavan, 1st Floor, Trimbak Road
MIDC Compund, Near I.T.I. Signal,
Satpur, Nashik - 422007

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FORM –B

(See Rule 27)

Report by the Board Analyst

Report No.:- BNS/LES-06/2024 Date:- 30 /05/2024

I hereby certify that, I Shri. B.N. Sangale, State Board Analyst duly appointed under sub-section (3) of Section 53 of the Water (P & CP) Act, 1974 (6 of 1974) received on the 22th day of May,2024 from Shri. L.S. Bhad, Regional Officer Regional Office Nashik.

An effluent sample having Code No.- BR- 0044757, dated: 22/05/2024. For the analysis.

The sample was in fit condition for analysis reported below:

1) The condition of the seal, fastening and container on receipt was acceptable.
2) Plastic can of 2.5 Lit 5 No. & 1 liter glass bottle for Oil & Grease.

I further certify that, I have analysed the aforementioned sample on 29 /05/2024 and declare the results of the analysis to be as follows:

Sr. No	Parameter	Result	Method
1)	Ammonical Nitrogen	2.66	Nesslerization Method
2)	Arsenic	NA	----
3)	Biochemical Oxygen Demand (BOD)	4.0	IS 3025, Incubator & Titrimetric Method.
4)	Cadmium	BDL	Atomic Absorption Spectroscopy
5)	Chemical Oxygen Demand (COD)	28.0	Open reflux method APHA 24th Edition.
6)	Chlorine Residual	BDL	Iodometric Method APHA 24th Edition.
7)	Chromium Hexavalent	BDL	Diphenyl Carbazide colorimetric method APHA 24th Edition.
8)	Chromium Total	BDL	Atomic Absorption Spectroscopy
9)	Colour	Colourless	Color Comparator Method
10)	Copper	BDL	Atomic Absorption Spectroscopy
11)	Cyanide	NA	----
12)	Fluoride	0.180	SPANDS Method APHA 24th Edition.

decode – R.O. Permeate

13)	Iron	0.349	Atomic Absorption Spectroscopy
14)	Lead	BDL	Atomic Absorption Spectroscopy
15)	Manganese	NA	----
16)	Mercury	NA	----
17)	Nickel	BDL	Atomic Absorption Spectroscopy
18)	Nitrate Nitrogen	3.290	Ultraviolet Spectrophotometer Screening Method
19)	Odour	No Odour	----
20)	Oil & Grease	BDL	Gravimetric method APHA 24th Edition.
21)	pH	8.59	APHA 24th Edition.
22)	Phenol	BDL	Chloroform Extraction Method APHA 24th Edition.
23)	Phosphate (Total)	0.06	Stannous Chloride Method APHA 24th Edition.
24)	Selenium	NA	----
25)	Sulphide	0.070	Spectrophotometric by Methylene blue (colorimetric method) APHA 24th Edition.
26)	Suspended Solid (SS)	11.0	IS 3025, Gravimetric method.
27)	Total Kjeldahl Nitrogen (TKN)	6.61	Total Kjeldahl Nitrogen (Foss Tecator) APHA 24th Edition.
28)	Vanadim	NA	----
29)	Zink	0.317	Atomic Absorption Spectroscopy
30)	Free Ammonia	3.235	Calculation Method

Note:

1) All the results are in mg/L except pH.
2) NA indicated Not Analysed.
3) BDL indicated below Detectable Limit.

BSangale 30/5/2024

(B.N.Sangale)
State Board Analyst.

Copy submitted for information to- Senior Law Officer, M.P.C.Board Mumbai.

To,
Shri. L.S. Bhad
Regional Officer,
M.P.C. Board
Nashik.

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL LABORATORY NASHIK

Tel No.: (0253) - 2362820
Fax No.: (0253) – 2365150
Email :- sonashiklab@mpcb.gov.in

Udyog Bhavan, 1st Floor, Trimbak Road
MIDC Compund, Near I.T.I. Signal,
Satpur, Nashik - 422007

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FORM –B

(See Rule 27)

Report by the Board Analyst

Report No.:- BNS/LES-04/2024

Date:- 30 /05/2024

I hereby certify that, I Shri. B.N. Sangaie, State Board Analyst duly appointed under sub-section (3) of Section 53 of the Water (P & CP) Act, 1974 (6 of 1974) received on the 22th day of May, 2024 from Shri. L.S. Bhad, Regional Officer Regional Office Nashik.

An effluent sample having Code No.- BR- 0044758, dated: 22/05/2024. For the analysis. The sample was in fit condition for analysis reported below:

1) The condition of the seal, fastening and container on receipt was acceptable.
2) Plastic can of 2.5 Lit 5 No. & 1 liter glass bottle for Oil & Grease.

I further certify that, I have analysed the aforementioned sample on 29/05/2024 and declare the results of the analysis to be as follows:

Sr. No	Parameter	Result	Method
1)	Ammonical Nitrogen	0.48	Nesslerization Method
2)	Arsenic	NA	----
3)	Biochemical Oxygen Demand (BOD)	5.0	IS 3025, Incubator & Titrimetric Method.
4)	Cadmium	BDL	Atomic Absorption Spectroscopy
5)	Chemical Oxygen Demand (COD)	36.0	Open reflux method APHA 24th Edition.
6)	Chlorine Residual	BDL	Iodometric Method APHA 24th Edition.
7)	Chromium Hexavalent	BDL	Diphenyl Carbazide colorimetric method APHA 24th Edition.
8)	Chromium Total	BDL	Atomic Absorption Spectroscopy
9)	Colour	Colourless	Color Comparator Method
10)	Copper	BDL	Atomic Absorption Spectroscopy
11)	Cyanide	NA	----
12)	Fluoride	BDL	SPANDS Method APHA 24th Edition.

decode → M.E.E. condensate.

13)	Iron	0.684	Atomic Absorption Spectroscopy
14)	Lead	0.069	Atomic Absorption Spectroscopy
15)	Manganese	NA	----
16)	Mercury	NA	----
17)	Nickel	BDL	Atomic Absorption Spectroscopy
18)	Nitrate Nitrogen	1.07	Ultraviolet Spectrophotometer Screening Method
19)	Odour	No Odour	----
20)	Oil & Grease	BDL	Gravimetric method APHA 24th Edition.
21)	pH	8.83	APHA 24th Edition.
22)	Phenol	BDL	Chloroform Extraction Method APHA 24th Edition.
23)	Phosphate (Total)	0.130	Stannous Chloride Method APHA 24th Edition.
24)	Selenium	NA	----
25)	Sulphide	0.100	Spectrophotometric by Methylene blue (colorimetric method) APHA 24th Edition.
26)	Suspended Solid (SS)	14.0	IS 3025, Gravimetric method.
27)	Total Kjeldahl Nitrogen (TKN)	1.23	Total Kjeldahl Nitrogen (Foss Tecator) APHA 24th Edition.
28)	Vanadim	NA	----
29)	Zink	0.678	Atomic Absorption Spectroscopy
30)	Free Ammonia	0.584	Calculation Method

Note:

1) All the results are in mg/L except pH.
2) NA indicated Not Analysed.
3) BDL indicated below Detectable Limit.

B.N.Sangale 30/5/2024
(B.N.Sangale)
State Board Analyst.

Copy submitted for information to- Senior Law Officer, M.P.C. Board Mumbai.

To,
Shri. L.S. Bhad
Regional Officer,
M.P.C. Board
Nashik.

Annexure-7

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL LABORATORY NASHIK

Tel No.: (0253) - 2362820
Fax No.: (0253) – 2365150
Email :- sonashiklab@mpcb.gov.in

Udyog Bhavan, 1st Floor, Trimbak Road
MIDC Compund, Near I.T.I. Signal,
Satpur, Nashik - 422007

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FORM –B

(See Rule 27)

Report by the Board Analyst

Report No.:- BNS/LES-02/2024,

Date:- 30 /05/2024

I hereby certify that ,I Shri. B.N. Sangale, State Board Analyst duly appointed under sub-section (3) of Section 53 of the Water (P & CP) Act, 1974 (6 of 1974) received on the 22th day of May,2024 from Shri. L.S. Bhad, Regional Officer Regional Office Nashik.

An effluent sample having Code No.- BR- 0073047, dated: 22/05/2024. For the analysis. The sample was in fit condition for analysis reported below:

1) The condition of the seal, fastening and container on receipt was acceptable.
2) Plastic can of 2.5 Lit. 2 No

I further certify that, I have analysed the aforementioned sample on 29/05/2024 and declare the results of the analysis to be as follows:

Sr. No	Parameter	Result	Method
1)	pH	8.68	APHA 24th Edition.
2)	Biochemical Oxygen Demand	70.0	IS 3025, Incubator & Titrimetric Method.
3)	Chemical Oxygen Demand	232.0	Open reflux method APHA 24th Edition.
4)	Suspended Solids	66.0	IS 3025, Gravimetric method.

Note:

1) All the results are in mg/L except pH.
2) NA indicated Not Analysed.
3) BDL indicated below Detectable Limit.

Bsangale 30/05/202

(B.N.Sangale)
State Board Analyst.

Copy submitted for information to- Senior Law Officer, M.P.C. Board Mumbai.

To,
Shri. L.S. Bhad
Regional Officer,
M.P.C. Board
Nashik.

decode → S.T.P. Inlet

MAHARASHTRA POLLUTION CONTROL BOARD

REGIONAL LABORATORY NASHIK

Tel No.: (0253) - 2362820
Fax No.: (0253) – 2365150
Email :- sonashiklab@mpcb.gov.in

Udyog Bhavan, 1st Floor, Trimbak Road
MIDC Compund, Near I.T.I. Signal,
Satpur, Nashik - 422007

"Your Service is our Duty"

FORM –B

(See Rule 27)

Report by the Board Analyst

Report No.:- BNS/LES-03/2024 Date:- 30 /05/2024

I hereby certify that ,I Shri. B.N. Sangale, State Board Analyst duly appointed under sub-section (3) of Section 53 of the Water (P & CP) Act, 1974 (6 of 1974) received on the 22th day of May,2024 from Shri. L.S. Bhad, Regional Officer Regional Office Nashik.

An effluent sample having Code No.- BR- 0073048 dated: 22/05/2024. For the analysis. The sample was in fit condition for analysis reported below:

1) The condition of the seal, fastening and container on receipt was acceptable.
2) Plastic can of 2.5 Lit. 2 No

I further certify that, I have analysed the aforementioned sample on 29/05/2024 and declare the results of the analysis to be as follows:

Sr. No	Parameter	Result	Method
1)	pH	8.77	APHA 24th Edition.
2)	Biochemical Oxygen Demand	10.0	IS 3025, Incubator & Titrimetric Method.
3)	Chemical Oxygen Demand	32.0	Open reflux method APHA 24th Edition.
4)	Suspended Solids	24.0	IS 3025, Gravimetric method.

Note:

1) All the results are in mg/L except pH.
2) NA indicated Not Analysed.
3) BDL indicated below Detectable Limit.

Bsangale

(B.N.Sangale)
State Board Analyst.

Copy submitted for information to- Senior Law Officer, M.P.C. Board Mumbai.

To,
Shri. L.S. Bhad
Regional Officer,
M.P.C. Board
Nashik.

decode → S.T.P Outlet

MAHARASHTRA POLLUTION CONTROL BOARD

Annexure-8

Phone : 0253-2362820
Fax : 0253-2365161
Email : sonashiklab@mpcb.gov.in
Website : http://mpcb.gov.in

"Your Service is our Duty"

Regional Laboratory
Maharashtra Pollution Control Board,
1st floor-Udyog Bhavan, Rathi Chowk,
Near ITI, Trimbak Road, Satpur MIDC,
NASHIK- 422 007.

Repot Outward No.: MPCB/RL-Nashik/Environment/24-25/06/4
Date: 10/06/2024 04:11 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Within the Godavari River Bed western side of Godavari River Village Sade, Tal. Kopargaon, Dist. Ahmednagar.

Sample Details	
Field Sample ID :	BR-0073264
Laboratory Sample Code :	MPCB/RL-Nashik/ENV/24-25/10
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	RO-Nashik(Shri Limbaji Suresh Bhad) (SRO-Nashik)
Seal No. :	164
Type of Industry / Location details :	
Sample Collected On :	May 22 2024 11:00:00:000AM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	7.2		
2	Conductivity	55870.0	µS/cm	
3	Odour	NA	TON	
4	Total Dissolved Solids(TDS)	45820.0	mg/l	
5	Total Fixed Solids (TFS)	41235.0	mg/l	
6	Suspended Solids (SS)	318.0	mg/l	
7	Turbidity	6.26	NTU	
8	Total Alkalinity	136.0	mg/l	
9	Ammonical Nitrogen	0.28	mg/l	
10	Biochemical Oxygen Demand (BOD)	330.0	mg/l	
11	Calcium (titrimetric)	5290.56	mg/l	
12	Chloride	19244.03	mg/l	
13	Chemical Oxygen Demand (COD)	960.0	mg/l	
14	Fluoride	0.93	mg/l	
15	Hardness (calcium)	13200.00	mg/l	
16	Hardness (total)	22400.00	mg/l	
17	Nitrate Nitrogen	4.22	mg/l	
18	Phosphate (ortho)	0.85	mg/l	
19	Sulphate	1627.50	mg/l	
20	Total Kjeldahl Nitrogen (TKN)	0.73	mg/l	
21	Hardness (Magnesium)	9200.00	mg/l	

Sr.No	Parameter	Result	Unit	Method of analysis
22	Boron	BDL	mg/l	
23	Magnesium	NA	mg/l	
24	Potassium	15.96	mg/l	
25	Sodium (Na)	199.84	mg/l	
26	Nitrite Nitrogen	BDL	mg/l	
27	Phenolphthelene Alkalinity	BDL	mg/l	
28	Colour	yellowish	CU	

Report Type: final

Report generated on: 10/06/2024 04:12 PM

Complied & Approved by: Shailesh Kadam

Reviewed on Date: 10/06/2024 04:11 PM

Reviewed by: Shailesh Kadam

Balkurshna Sangale
Scientific Officer,
I/c Regional Laboratory,
Nashik,

* Electronic report does not require signature

Note :
1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
3. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.

*** End of the Report ***

Ashwamedh
Engineers & Consultants
Laboratory Services Division
TC-5509

Ashwamedh Engineers & Consultants
Survey No. 102, Plot No.26, Wadala Pathardi Road,
Indira Nagar, Nashik - 422009, Maharashtra, India
(Near Guru Gobind Singh School, Near Pandav Nagari,
Turn at Sai Mandir Chowk / Samrat Sweet Turning)
sales@ashwamedh.net +91-253-2392225

Sample ID : AA/05/24/0474	Report No. AA/05/24/0474	Report Date	29/05/2024

BLQ: Below Limit of Quantification, LOQ: Limit of Quantification
TWA : Time Weighted Average
: NAAQS (National Ambient Air Quality Standards (Industrial, Residential, Rural and other Area) specified as: 24 hours TWA in case of Sulphur Dioxide, Nitrogen Dioxide, PM10, PM2.5, Lead and Ammonia, 1 hour TWA in case of Carbon Monoxide and Ozone, Annual TWA in case of Benzene, Benzo (a) Pyrene, Arsenic and Nickel.

Saanvi Dalal
Section In-charge (Chemical)
Reviewed & Authorised by

Ashwamedh Engineers & Consultants
Laboratory Services Division

Annexure-9 & 10

End of Report

Note:
1. The result listed refer only to the tested sample(s) and applicable parameter(s).
2. This report is not to be reproduced except in full, without written approval of the laboratory.
3. In case sampling is not done by laboratory, the results apply to the sample as received.
4. There are no additions to, deviations or exclusions from the method.

Ashwamedh Engineers & Consultants
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AMBIENT AIR QUALITY MONITORING REPORT

Sample ID : AA/05/24/0475	Report No. AA/05/24/0475	Report Date	29/05/2024
Name and address of Customer	**Maharashtra Pollution Control Board** Savitribai Fule Vyapari Sankul, 1st Floor, Hall No. 2 & 3, Near TV Center, Savedi, Ahmednagar - 414003,Maharashtra		
Sampling done by	Laboratory	Sample Description / Type	Ambient Air
Sampling Location	Location - B Near Guest House M/S Godavari Bio Refineries Ltd.	Date - Sampling	22/05/2024 to 23/05/2024
Sample Quantity / Packing	PM_{10}, Bap, Metals: 1 x 3 no. filter paper $PM_{2.5}$: 1 x 1 no. filter paper SO_2, NO_2: 30 ml x 6 no. plastic bottle each NH_3: 10 ml x 24 no. plastic bottle Ozone: 10 ml x 1 no. plastic bottle C_6H_6: 1 x 6 no. charcoal tubes CO: 1 x 1 no. bladder	Date - Receipt of Sample	24/05/2024
Sampling Procedure	As per method reference	Date - Start of Analysis	24/05/2024
Order Reference	Letter dated 23.05.2024	Date - Completion of Analysis	28/05/2024

Meteorological Data / Environmental Conditions

Average Wind Velocity	Wind Direction	Relative Humidity	Temperature	Duration of Survey
0.17 km/h	W-E	(Max./Min.): 86/63%	(Max./Min.): 40/28°C	24 h

Parameter	Result	NAAQS# 2009	Unit	Method
Chemical Testing; Group: Atmospheric Pollution				
Sulphur Dioxide (SO_2)	**BLQ (LOQ:4)**	80	µg/m³	IS 5182 (Part 2/Sec I): 2023
Nitrogen Dioxide (NO_2)	**BLQ (LOQ:6.5)**	80	µg/m³	IS 5182 (Part 6): 2017
Particulate Matter (size less than 10 µm) or PM_{10}	**188**	100	µg/m³	IS 5182 (Part 23): 2017
Particulate Matter (size less than 2.5µm) or $PM_{2.5}$	**55**	60	µg/m³	CPCB Guideline, Volume I,36/2012-13, Page No.15:2013
Ozone (O_3)	**BLQ (LOQ:19.6)**	180	µg/m³	Methods of Air Sampling and Analysis (AWMA), 3rd Ed., Method 411,Page no. 403 :1988
Lead (as Pb)	**BLQ (LOQ:0.02)**	1	µg/m³	EPA/625/R-96/010 a Compendium Method IO-3.1 & 3.2, Jun: 1999
Carbon Monoxide (CO)	**2.78**	4	mg/m³	CPCB Guidelines, Volume II, 37/2012-13, Page no.16: 2013
Ammonia (NH_3)	**BLQ (LOQ:20)**	400	µg/m³	CPCB Guidelines, Volume I,36/2012-13, Page No.35: 2013
Benzene (C_6H_6)	**2.13**	5	µg/m³	IS 5182 (Part 11): 2017
Benzo (a) pyrene (BaP) Particulate Phase only	**BLQ (LOQ:0.2)**	1	ng/m³	IS 5182 (Part 12): 2014
Arsenic (as As)	**BLQ (LOQ:0.3)**	6	ng/m³	EPA/625/R-96/010 a Compendium Method IO-3.1 & 3.4, Jun : 1999
Nickel (as Ni)	**BLQ (LOQ:3)**	20	ng/m³	EPA/625/R-96/010 a Compendium Method IO-3.1 & 3.2, Jun: 1999

Saanvi Dalal
Section In-charge (Chemical)
Reviewed & Authorised by

Ashwamedh Engineers & Consultants
Laboratory Services Division

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(Near Guru Gobind Singh School, Near Pandav Nagari,
Turn at Sai Mandir Chowk / Samrat Sweet Turning)
sales@ashwamedh.net +91-253-2392225

Sample ID : AA/05/24/0475	Report No. AA/05/24/0475	Report Date	29/05/2024

BLQ: Below Limit of Quantification, LOQ: Limit of Quantification
TWA : Time Weighted Average
: NAAQS (National Ambient Air Quality Standards (Industrial, Residential, Rural and other Area) specified as: 24 hours TWA in case of Sulphur Dioxide, Nitrogen Dioxide, PM10, PM2.5, Lead and Ammonia, 1 hour TWA in case of Carbon Monoxide and Ozone, Annual TWA in case of Benzene, Benzo (a) Pyrene, Arsenic and Nickel.

Saanvi Dalal
Section In-charge (Chemical)
Reviewed & Authorised by

Ashwamedh Engineers & Consultants
Laboratory Services Division

End of Report

Note:
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Ashwamedh Engineers & Consultants
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AMBIENT AIR QUALITY MONITORING REPORT

Sample ID : AA/05/24/0476	Report No. AA/05/24/0476	Report Date	29/05/2024
Name and address of Customer	**Maharashtra Pollution Control Board** Savitribai Fule Vyapari Sankul, 1st Floor, Hall No. 2 & 3, Near TV Center, Savedi, Ahmednagar - 414003,Maharashtra		
Sampling done by	Laboratory	Sample Description / Type	Ambient Air
Sampling Location	Location - C Near Sant Tukaram Maharaj Temple, Vari, Tal. Kopargaon, Dist. Ahmednagar	Date - Sampling	22/05/2024 to 23/05/2024
Sample Quantity / Packing	PM_{10}, Bap, Metals: 1 x 3 no. filter paper $PM_{2.5}$: 1 x 1 no. filter paper SO_2, NO_2: 30 ml x 6 no. plastic bottle each NH_3: 10 ml x 24 no. plastic bottle Ozone: 10 ml x 1 no. plastic bottle C_6H_6: 1 x 6 no. charcoal tubes CO: 1 x 1 no. bladder	Date - Receipt of Sample	24/05/2024
Sampling Procedure	As per method reference	Date - Start of Analysis	24/05/2024
Order Reference	Letter dated 23.05.2024	Date - Completion of Analysis	28/05/2024

Meteorological Data / Environmental Conditions

Average Wind Velocity	Wind Direction	Relative Humidity	Temperature	Duration of Survey
0.17 km/h	W-E	(Max./Min.): 86/63%	(Max./Min.): 40/28°C	24 h

Parameter	Result	NAAQS# 2009	Unit	Method
Chemical Testing; Group: Atmospheric Pollution				
Sulphur Dioxide (SO_2)	**4.28**	80	µg/m³	IS 5182 (Part 2/Sec I): 2023
Nitrogen Dioxide (NO_2)	**BLQ (LOQ:6.5)**	80	µg/m³	IS 5182 (Part 6): 2017
Particulate Matter (size less than 10 µm) or PM_{10}	**103**	100	µg/m³	IS 5182 (Part 23): 2017
Particulate Matter (size less than 2.5µm) or $PM_{2.5}$	**32**	60	µg/m³	CPCB Guideline, Volume I,36/2012-13, Page No.15:2013
Ozone (O_3)	**BLQ (LOQ:19.6)**	180	µg/m³	Methods of Air Sampling and Analysis (AWMA), 3rd Ed., Method 411,Page no. 403 :1988
Lead (as Pb)	**BLQ (LOQ:0.02)**	1	µg/m³	EPA/625/R-96/010 a Compendium Method IO-3.1 & 3.2, Jun: 1999
Carbon Monoxide (CO)	**2.46**	4	mg/m³	CPCB Guidelines, Volume II, 37/2012-13, Page no.16: 2013
Ammonia (NH_3)	**BLQ (LOQ:20)**	400	µg/m³	CPCB Guidelines, Volume I,36/2012-13, Page No.35: 2013
Benzene (C_6H_6)	**1.14**	5	µg/m³	IS 5182 (Part 11): 2017
Benzo (a) pyrene (BaP) Particulate Phase only	**BLQ (LOQ:0.2)**	1	ng/m³	IS 5182 (Part 12): 2014
Arsenic (as As)	**BLQ (LOQ:0.3)**	6	ng/m³	EPA/625/R-96/010 a Compendium Method IO-3.1 & 3.4, Jun : 1999
Nickel (as Ni)	**BLQ (LOQ:3)**	20	ng/m³	EPA/625/R-96/010 a Compendium Method IO-3.1 & 3.2, Jun: 1999

Saanvi Dalal
Section In-charge (Chemical)
Reviewed & Authorised by

Ashwamedh Engineers & Consultants
Laboratory Services Division

Ashwamedh Engineers & Consultants
Laboratory Services Division
TC-5509

Ashwamedh Engineers & Consultants
Survey No. 102, Plot No.26, Wadala Pathardi Road,
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(Near Guru Gobind Singh School, Near Pandav Nagari,
Turn at Sai Mandir Chowk / Samrat Sweet Turning)
sales@ashwamedh.net +91-253-2392225

Sample ID : AA/05/24/0476	Report No. AA/05/24/0476	Report Date	29/05/2024

BLQ: Below Limit of Quantification, LOQ: Limit of Quantification
TWA : Time Weighted Average
: NAAQS (National Ambient Air Quality Standards (Industrial, Residential, Rural and other Area) specified as: 24 hours TWA in case of Sulphur Dioxide, Nitrogen Dioxide, PM10, PM2.5, Lead and Ammonia, 1 hour TWA in case of Carbon Monoxide and Ozone, Annual TWA in case of Benzene, Benzo (a) Pyrene, Arsenic and Nickel.

Saanvi Dalal
Section In-charge (Chemical)
Reviewed & Authorised by

Ashwamedh Engineers & Consultants
Laboratory Services Division

End of Report

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4. There are no additions to, deviations or exclusions from the method.

Ashwamedh
Engineers & Consultants
Laboratory Services Division

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TC-5509

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Survey No. 102, Plot No.26, Wadala Pathardi Road,
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Turn at Sai Mandir Chowk / Samrat Sweet Turning)
sales@ashwamedh.net +91-253-2392225

STACK EMISSION MONITORING REPORT

Sample ID : SA/05/24/0477	Report No. SA/05/24/0477	Report Date	30/05/2024
Name and address of Customer	**Maharashtra Pollution Control Board** Savitribai Fule Vyapari Sankul, 1st Floor, Hall No. 2 & 3, Near TV Center, Savedi, Ahmednagar - 414003,Maharashtra		
Sampling done by	Laboratory	Sample Description / Type	Stack Emission
Sample Quantity / Packing	PM: 1 no. thimble SO_2: 30 ml x 1 no. plastic bottle	Date - Sampling	22/05/2024
		Date - Receipt of Sample	24/05/2024
Sampling Procedure	IS 11255 (Part 1):2019, (Part 2):2019, (Part 3):2018	Date - Start of Analysis	24/05/2024
Order Reference	Letter dated 23.05.2024	Date - Completion of Analysis	29/05/2024

Stack Details	
~ Stack Identity	Boiler Stack MR-18636
~ Stack attached to	Boiler
~ Material of construction	MS
~ Stack height above ground level	53 m
~ Stack diameter	1.8 m
~ Stack shape at top	Round
~ Type of Fuel	Coal
~ Fuel Consumption	5 t/h

Parameter	**Result**	**Unit**	**Method**
Chemical Testing; Group: Atmospheric Pollution			
Flue Gas Temperature	**160**	°C	IS 11255 (Part 3) : 2018
Flue Gas Velocity	**8.6**	m/s	IS 11255 (Part 3) : 2018
Flue Gas Flow Rate	**54193**	Nm^3/h	IS 11255 (Part 3) : 2018
Particulate Matter (PM)	**16**	mg/Nm^3	IS 11255 (Part 1): 2019
Sulphur Dioxide (SO_2)	**138**	mg/Nm^3	IS 11255 (Part 2): 2019
Sulphur Dioxide (SO_2)	**179**	kg/d	IS 11255 (Part 2): 2019

Saanvi Dalal
Section In-charge (Chemical)
Reviewed & Authorised by

Ashwamedh Engineers & Consultants
Laboratory Services Division

End of Report

Note:
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Disclaimer
Information is supplied by the customer (~) and can affect the validity of results.

Ashwamedh
Engineers & Consultants
Laboratory Services Division

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Survey No. 102, Plot No.26, Wadala Pathardi Road,
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AMBIENT AIR QUALITY MONITORING REPORT

Sample ID : AA/05/24/0474	Report No. AA/05/24/0474	Report Date	29/05/2024
Name and address of Customer	**Maharashtra Pollution Control Board** Savitribai Fule Vyapari Sankul, 1st Floor, Hall No. 2 & 3, Near TV Center, Savedi, Ahmednagar - 414003,Maharashtra		
Sampling done by	Laboratory	Sample Description / Type	Ambient Air
Sampling Location	Location - A Near Office Quarter M/S Godavari Bio Refineries Ltd.	Date - Sampling	22/05/2024 to 23/05/2024
Sample Quantity / Packing	PM_{10}, Bap, Metals: 1 x 3 no. filter paper $PM_{2.5}$: 1 x 1 no. filter paper SO_2, NO_2: 30 ml x 6 no. plastic bottle each NH_3: 10 ml x 24 no. plastic bottle Ozone: 10 ml x 1 no. plastic bottle C_6H_6: 1 x 6 no. charcoal tubes CO: 1 x 1 no. bladder	Date - Receipt of Sample	24/05/2024
Sampling Procedure	As per method reference	Date - Start of Analysis	24/05/2024
Order Reference	Letter dated 23.05.2024	Date - Completion of Analysis	28/05/2024

Meteorological Data / Environmental Conditions

Average Wind Velocity	Wind Direction	Relative Humidity	Temperature	Duration of Survey
0.17 km/h	W-E	(Max./Min.): 86/63%	(Max./Min.): 40/28°C	24 h

Parameter	Result	NAAQS# 2009	Unit	Method
Chemical Testing; Group: Atmospheric Pollution				
Sulphur Dioxide (SO_2)	**BLQ (LOQ:4)**	80	µg/m³	IS 5182 (Part 2/Sec I): 2023
Nitrogen Dioxide (NO_2)	**BLQ (LOQ:6.5)**	80	µg/m³	IS 5182 (Part 6): 2017
Particulate Matter (size less than 10 µm) or PM_{10}	**203**	100	µg/m³	IS 5182 (Part 23): 2017
Particulate Matter (size less than 2.5µm) or $PM_{2.5}$	**26**	60	µg/m³	CPCB Guideline, Volume I,36/2012-13, Page No.15:2013
Ozone (O_3)	**BLQ (LOQ:19.6)**	180	µg/m³	Methods of Air Sampling and Analysis (AWMA), 3rd Ed., Method 411,Page no. 403 :1988
Lead (as Pb)	**BLQ (LOQ:0.02)**	1	µg/m³	EPA/625/R-96/010 a Compendium Method IO-3.1 & 3.2, Jun: 1999
Carbon Monoxide (CO)	**2.59**	4	mg/m³	CPCB Guidelines, Volume II, 37/2012-13, Page no.16: 2013
Ammonia (NH_3)	**BLQ (LOQ:20)**	400	µg/m³	CPCB Guidelines, Volume I,36/2012-13, Page No.35: 2013
Benzene (C_6H_6)	**3.0**	5	µg/m³	IS 5182 (Part 11): 2017
Benzo (a) pyrene (BaP) Particulate Phase only	**BLQ (LOQ:0.2)**	1	ng/m³	IS 5182 (Part 12): 2014
Arsenic (as As)	**BLQ (LOQ:0.3)**	6	ng/m³	EPA/625/R-96/010 a Compendium Method IO-3.1 & 3.4, Jun : 1999
Nickel (as Ni)	**3.16**	20	ng/m³	EPA/625/R-96/010 a Compendium Method IO-3.1 & 3.2, Jun: 1999

Saanvi Dalal
Section In-charge (Chemical)
Reviewed & Authorised by

Ashwamedh Engineers & Consultants
Laboratory Services Division

Printed on 5-Jun-24 at 17:54

Tax Invoice

e-Invoice

IRN : 6668efaef87a6de2fe1ebdea7b9acfd1d35a80b647-50cb97e7a8bbf53bd77282
Ack No. : 122421693402219
Ack Date : 5-Jun-24

Ashwamedh Engineers & Consultants CSL Pvt Ltd Survey No.102, Plot No.26A 26B, Indira Nagar, Wadala Pathardi Road, Nashik - 422009 Maharashtra GSTIN/UIN: 27AAZCA7368R1Z9 State Name : Maharashtra, Code : 27 E-Mail : sales@ashwamedh.net	Invoice No.: **A/NS/24/06/1009** Dated: **5-Jun-24** Delivery Note Mode/Terms of Payment Reference No. & Date. Other References Buyer's Order No. Dated Dispatch Doc No. Delivery Note Date Dispatched through Destination Terms of Delivery
Consignee (Ship to) **Maharashtra Pollution Control Board - NS** Savitribai Fule Vyapari Sankul, 1st Floor, Hall No. 2 & 3, Near TV Centre, Savedi, Ahmednagar - 414003. GSTIN/UIN : 27AAAGM0150J1DT State Name : Maharashtra, Code : 27	
Buyer (Bill to) **Maharashtra Pollution Control Board - NS** Savitribai Fule Vyapari Sankul, 1st Floor, Hall No. 2 & 3, Near TV Centre, Savedi, Ahmednagar - 414003. GSTIN/UIN : 27AAAGM0150J1DT State Name : Maharashtra, Code : 27 Place of Supply : Maharashtra	

Sl No.	Particulars	HSN/SAC	GST Rate	Amount
1	**Air Monitoring** *Ambient Monitoring (AA/05/24/0474,0475,0476)*	999490	18 %	**33,000.00**
2	**Stack Monitoring** *Stack Monitoring (SA/05/24/0477)*	999490	18 %	**5,500.00**
	Output CGST 9% (24-25)			**3,465.00**
	Output SGST 9% (24-25)			**3,465.00**
	Total			**₹ 45,430.00**

Amount Chargeable (in words)
INR Forty Five Thousand Four Hundred Thirty Only

E. & O.E

	Taxable Value	CGST Rate	CGST Amount	SGST/UTGST Rate	SGST/UTGST Amount	Total Tax Amount
	38,500.00	9%	3,465.00	9%	3,465.00	6,930.00
Total:	**38,500.00**		**3,465.00**		**3,465.00**	**6,930.00**

Tax Amount (in words) : **INR Six Thousand Nine Hundred Thirty Only**

Company's Bank Details
A/c Holder's Name: **Ashwamedh Engineers & Consultants CSL Pvt Ltd**
Bank Name : **HDFC Bank Ltd**
A/c No. : **50200090150992**
Branch & IFS Code: **Indira Nagar, Nashik & HDFC0000878**

Remarks:
Invoice No.: A/NS/24/06/1009
Technical Inspection and Certification agency services for the month of May 2024

for Ashwamedh Engineers & Consultants CSL Pvt Ltd
KIRAN NANABHAU GUJAR
Authorised Signatory

This is a Computer Generated Invoice

Ashwamedh Engineers & Consultants
Survey No.102, Plot No.26, Wadala Pathardi Road,
Indira Nagar, Nashik-422009, Maharashtra, India
(Near Guru Gobind Singh School, Near Pandav Nagari,
Turn at Sai Mandir Chowk / Samrat Sweet Turning)
sales@ashwamedh.net +91-253-2392225

Ashwamedh
Engineers & Consultants

Invoice No.: A/NS/24/06/1009

Date: 04.06.2024

Annexure

To,

Maharashtra Pollution Control Board
Savitribai Fule Vyapari Sankul
1st Floor, Hall No. 2 & 3, Near TV Centre
Savedi Ahmednagar-414003

Kind Attn. **Chandrakant Shinde**
Designation
Phone
Email sroahmednagar@mpcb.gov.in
GST No. 27AAAGM0150J1DT

Subject: Technical Inspection and Certification agency services for the month of May 2024

Referance: : As per Ref.No.: AEC/NS/Q-16 Date:25.05.2024

Particulars			**Rate Rs.**	**Qty**	**Amount Rs.**
SERVICES					
Ambient Monitoring (AA/05/24/0474,0475,0476)			11000	3	33000
Stack Monitoring (SA/05/24/0477)			5500	1	5500
		Subtotal			38500
Technical inspection & certification agency services	9983				
Scientific and technical consulting services	9983	CGST	9%		3465
Maintenance or repair services	9987	SGST	9%		3465
Legal Consultancy Services	9982	IGST	18%		
		Total Payable Amount Rs.			**45430**

1. **Deduct TDS @2% under s.194C:** Payment to Contractor for all work such as sampling, Survey, data collection, environmental monitoring, analysis, report preparation or any contract work.
2. **ONLY FOR Professional Consultancy, Legal advice, deduct TDS @10% 194J**

Ashwamedh Engineers & Consultants CSL Pvt. Ltd.

Annexure-11

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

उप-प्रादेशिक कार्यालय,अहमदनगर

दूरध्वनी क्र. 0241(2470852)
Visit us at :http://mpcb.gov.in
Email :
sroahmednagar@mpcb.gov.in

"आपली सेवा आमचे कर्तव्य"

सावित्रीबाई फुले व्यापारी संकुल,
पहिला मजला ,हॉल नं.२ व ३,
टि. व्ही. सेंटर जवळ,सावेडी,
अहमदनगर -४१४००३

जा.क्र.मपनि/उपप्राकाअह/ ९५३ /२०२४ दिनांक - २३/०५/२०२४

प्रति,
मा. व्यवस्थापक,
मे.अश्वमेध इंजिनिअर्स अॅण्ड कंन्सल्टंट्स,
सर्व्हे नं.१०२, प्लॉट नं.२६, वडाळा - पाथर्डी रोड,
इंदिरा नगर, नाशिक -४२२००९

विषय : हवेची गुणवत्ता तपासणी करण्यासाठी.
संदर्भ : मा. राष्ट्रीय हरीत लवाद यांचा आदेश दि.१५/०४/२०२४ रोजीचा आदेश.

महोदय,

उपरोक्त संदर्भिय विषयास अनुसरुन मा. राष्ट्रीय हरीत लवाद यांच्या दि. १५/०४/२०२४ रोजीच्या आदेशान्वये गठीत केलेल्या समितीने दि.२१/०५/२०२४ ते २२/०५/२०२४ रोजी मे. गोदावरी बायो रिफायनरीज लि., गट नं. १८०/१, १८०/२, १८७/१, १८७/२ मु. पो. साकरवाडी, ता. कोपरगांव, जि. अहमदनगर या उद्योगाच्या परिसरातील खालील तीन ठिकाणी हवेची गुणवत्ता तपासणीसाठी नमुने (Ambiend Air) घेण्यात आलेले आहेत. त्याची १२ (Parameters) ची पृथ्थ:करण करण्यात यावी.

१) मे. गोदावरी बायो रिफायनरीज लि. यांचे अधिकारी निवासस्थान व परिसर
२) मे. गोदावरी बायो रिफायनरीज लि., यांच्या विश्रामगृहाजवळ.
३) संत तुकाराम महाराज मंदिराजवळ वारी, ता. कोपरगांव, जि. अहमदनगर.

तसेच बॉयलर (Stack) चा हवेच्या गुणवत्ता तपासणीसाठी नमुना घेण्यात आलेला आहे व महाराष्ट्र प्रदुषण नियंत्रण मंडळाने उद्योगास देण्यात आलेल्या संमतीपत्रातील अटी व शर्तीप्रमाणे TPM व SO_2 या (Parameters) चे पृथ्थ:करण करुन अहवाल देण्यात यावा.

उप-प्रादेशिक अधिकारी,
म.प्र.नि. मंडळ, अहमदनगर.

सोबत : वरील प्रमाणे.
प्रत माहितीस्तव सादर : प्रादेशिक अधिकारी, म.प्र.नि. मंडळ, नाशिक.

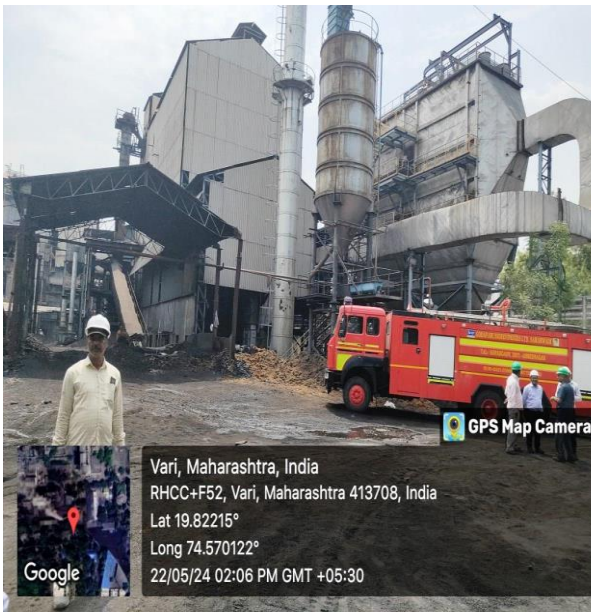
Annexure-12

MBBR tank of STP.

Equalization tank of ETP.

Secondary clarifer of ETP.

Sludge drier to reduce the volume of sludge prior to disposal into CHWTSDF.



Dust supression/fogging vehicle to control fugitive road dust within the industry.

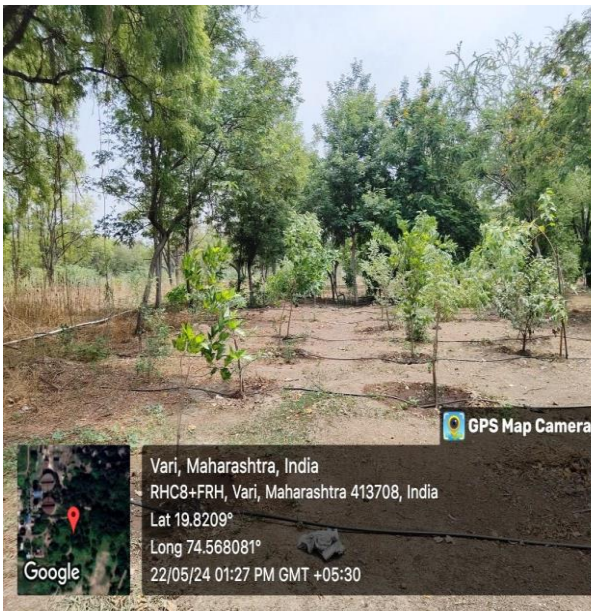
Covered coal storage shed.

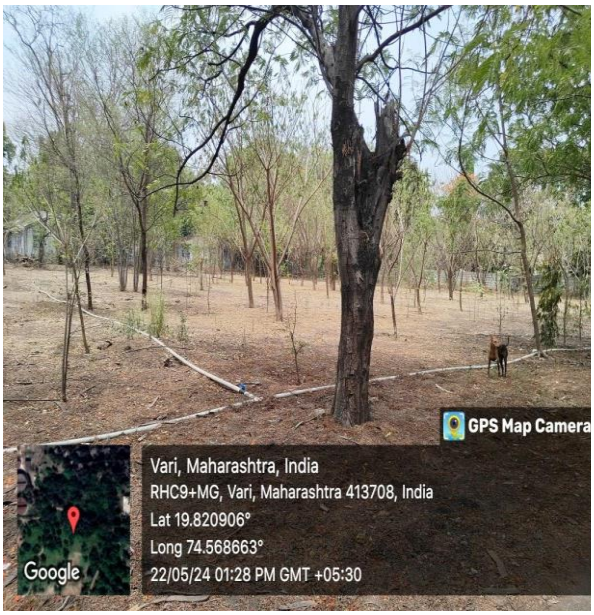
Mechanized and closed system for alternative fuel i.e. biomass shredder & feeder.

Newly commissioned 30 TPH AFBC boiler.

A view of green belt at ETP area.

A view of green belt development with provision of pipeline arrangement for reuse of treated sewage of STP.





A view of green belt development with provision of pipeline & sprinkler arrangement for reuse of treated sewage of STP.